

भारतीय रिजर्व बैंक

निर्गम विभाग

देहरादून

ई-टेंडर/बोली के लिए

भारतीय रिज़र्व बैंक, देहरादून में नोट बक्सों एवं ब्रिकेट की बोरियों के उठान-ढुलाई एवं भार-परिवहन हेतु पर्याप्त संख्या में वयस्क एवं सबल-काय श्रमिकों की आपूर्ति

भाग – I

(तकनीकी वाणिज्यिक बोली)

सूचकांक

क्रम सं.	विवरण		
1.	खंड I	**टेंडर आमंत्रित करने का नोटिस (NIT)**	
2.	खंड II	**टेंडर का फॉर्म**	
3.	खंड III	**बोलीकर्ताओं के लिए सामान्य निर्देश**	
	धारा	1.	सेवा/कार्य का नाम
		2.	सेवा/कार्य का संक्षिप्त विवरण
		3.	केंद्रीय सार्वजनिक खरीद पोर्टल (CPPP) पर ई-टेंडर
		4.	योग्यता मानदंड
		5.	टेंडरिंग प्रक्रिया
		6.	ईमानदारी जमा राशि (EMD)
		7.	प्री-बिड मीटिंग
		8.	वैधता
		9.	भाषा
		10.	मूल्य बिड (भाग II) में दरें
		11.	सफल बोलीदाता
		12.	समझौते का लेख
		13.	निष्कासन/न्यायालय मामला
		14.	भारत के साथ भूमि सीमा साझा करने वाले देश
		15.	अखंडता पैक्ट
	अनुभाग III(A)	**मूल्यांकन मानदंड**	
4.	अनुभाग IV	**अनुबंध की सामान्य शर्तें**	
	धारा	1.	व्याख्या धारा
		2.	अनुबंध का क्षेत्र
		3.	बैंक द्वारा स्वीकृत किए जाने वाले परिवर्तन
		4.	ठेकेदार अपनी लागत पर सभी आवश्यक चीजें प्रदान करेगा
		5.	सेवाओं/कार्य की स्थापना
		6.	सामग्री और श्रम का वर्णन के अनुरूप होना
		7.	सेवाओं/कार्य पर ठेकेदार की निगरानी और प्रतिनिधि
		8.	श्रमिकों की बर्खास्तगी

क्रम सं.	विवरण		
		9.	सेवाओं/कार्य तक पहुंच
		10.	असाइनमेंट और सब-लेटिंग
		11.	परिवर्तन, जोड़, छोड़ना आदि
		12.	अनुचित सेवाओं/कार्य को हटाना
		13.	नामित सब-ठेकेदार
		14.	देरी और समय का विस्तार
		15.	ठेकेदार द्वारा बैंक के निर्देशों का पालन न करना
		16.	बैंक द्वारा अनुबंध का समापन
		17.	ठेकेदार द्वारा अनुबंध का समापन
		18.	मध्यस्थता द्वारा विवाद का निपटारा
		19.	बिल की तकनीकी जांच का अधिकार
		20.	कार्यकर्ताओं को भुगतान किए गए मुआवजे की वसूली का अधिकार बैंक को है
		21.	सेवाओं/कार्यों का त्याग
		22.	ठेकेदार की मृत्यु की स्थिति में अनुबंध समाप्त करने का बैंक का अधिकार
		23.	सेवाओं/कार्यस्थल पर यौन उत्पीड़न की रोकथाम
		24.	गोपनीयता खंड
		25.	निष्कासन/अयोग्यता
		26.	बीमा
		27.	ठेकेदार के प्रति अन्य दायित्व
5	अनुभाग V		**अनुबंध की विशेष शर्त**
		1.	अनुबंध अवधि
		2.	प्रदर्शन बैंक गारंटी
		3.	जुर्माना
		4.	न्यूनतम मजदूरी और मजदूरी वृद्धि की गणना
		5.	भुगतान शर्तें
6	अनुभाग VI	**ऊपर उल्लिखित परिशिष्ट**	
7	अनुभाग VII	**सुरक्षा कोड**	
8	अनुभाग VIII	**सेवाओं/कार्यों और अनुमोदित ब्रांडों का क्षेत्र**	
	परिशिष्ट		
1.	परिशिष्ट I	प्रस्ताव पर हस्ताक्षर के लिए अधिकार पत्र का प्रारूप	

क्रम सं.	विवरण	
2.	परिशिष्ट II	ई-टेंडर से संबंधित महत्वपूर्ण निर्देश
3.	परिशिष्ट III	फर्म/बोलीदाता के विवरण के लिए प्रारूप
4.	परिशिष्ट IV	योग्य सेवाओं/कार्यों के लिए प्रारूप
5.	अनुलग्नक V	ग्राहक प्रमाणपत्रों का प्रारूप
6.	अनुलग्नक VI	बैंकर के प्रमाणपत्र/सॉल्वेंसी प्रमाणपत्र के लिए प्रारूप
7.	अनुलग्नक VII	ईमानदारी धन जमा के स्थान पर बैंक गारंटी का प्रोफॉर्मा
8.	अनुलग्नक VIII	समझौता लेख का प्रारूप
9.	अनुलग्नक IX	प्रदर्शन बैंक गारंटी / धन रिटेंशन जमा का प्रोफॉर्मा
10.	अनुलग्नक X	बोलीदाता द्वारा कानूनी कार्रवाई / नागरिक मुकदमे / विवाद / मध्यस्थता पर प्रतिबद्धता
11.	अनुलग्नक XI	बोलीदाता की प्रतिबद्धता
12.	अनुलग्नक XII	भारत के साथ भूमि सीमा साझा करने वाले देश के बारे में बोलीदाता द्वारा प्रतिबद्धता / घोषणा / प्रमाणपत्र का प्रोफॉर्मा
13.	अनुलग्नक XIII	सार्वजनिक संस्थान द्वारा निष्कासन की घोषणा
14.	अनुलग्नक XIV	अखंडता संधि
भाग II – मूल्य बोली		

खंड-I

ई-टेंडर के लिए अधिसूचना (NIT)

भारतीय रिज़र्व बैंक, देहरादून में नोट बक्सों एवं ब्रिकेट की बोरियों के उठान-ढुलाई एवं भार-परिवहन हेतु पर्याप्त संख्या में वयस्क एवं सबल-काय श्रमिकों की आपूर्ति

भारतीय रिज़र्व बैंक, देहरादून में देहरादून में दो भागों (भाग I और भाग II) में उपर्युक्त सेवाओं/कार्य ई-निविदा आमंत्रित करता है। सेवाओं/कार्य की अनुमानित लागत ₹19,05,000/- है।

2. योग्यता मानदंड: खंड III धारा 4

3. ई-टेंडर केंद्रीय सार्वजनिक खरीद पोर्टल (CPPP) https://etenders.gov.in/eprocure/app द्वारा तीसरे पक्ष के रूप में भारतीय रिजर्व बैंक (जिसे आगे बैंक कहा जाएगा) के लिए होस्ट किया जाएगा। इसलिए, रुचि रखने वाली फर्मों को टेंडरिंग प्रक्रिया में भाग लेने के लिए CPP पोर्टल पर पंजीकरण करना आवश्यक है। CPPP पर पंजीकरण और ई-टेंडरिंग की प्रक्रिया के बारे में विवरण अनुलग्नक II में संलग्न है। ई-टेंडर दो भागों में ऑनलाइन जमा किया जाएगा। ई-टेंडर का भाग I प्रस्तावित सेवाओं/कार्य के लिए मानक तकनीकी और वाणिज्यिक शर्तें शामिल करेगा और ई-टेंडर का भाग II मूल्य बोली शामिल करेगा। सभी आवश्यक अनुलग्नक और दस्तावेजी साक्ष्य भी टेंडर के भाग I के साथ अपलोड किए जाएंगे। यह एक ई-टेंडर बोली है और बोलीदाताओं को खोलने के लिए उपस्थित होने की आवश्यकता नहीं है। https://etenders.gov.in/eprocure/app

4. बैंक को सबसे कम बोली स्वीकार करने का कोई दायित्व नहीं है और यह अधिकार सुरक्षित रखता है कि वह पूर्ण या आंशिक रूप से किसी भी टेंडर को स्वीकार कर सकता है। बैंक अपने एकमात्र विवेक से किसी भी या सभी टेंडरों को अस्वीकार करने का अधिकार सुरक्षित रखता है, बिना किसी कारण के।

5. बैंक अधिसूचना / सुधार / मिनट / पूर्व-बोली बैठक आदि जारी करने का अधिकार सुरक्षित रखता है, जो RBI की आधिकारिक वेबसाइट पर अकेले प्रकाशित किए जाएंगे। ऐसे अद्यतन टेंडर दस्तावेज का एक अभिन्न अंग बनेंगे, और व्यक्तिगत बोलीदाताओं को कोई अलग सूचना नहीं भेजी जाएगी। यह बोलीदाता की एकमात्र जिम्मेदारी है कि वह इन पोर्टलों पर किसी भी संशोधन के लिए निगरानी करे।

6. टेंडर के लिए अनुसूची (SOT) निम्नलिखित है

i.	**ई-टेंडर संख्या**	2026_RBI_296628
ii.	**टेंडर का तरीका**	ई-प्रक्रिया प्रणाली (ऑनलाइन भाग I – तकनीकी-वाणिज्यिक बोली और भाग II - मूल्य बोली CPP पोर्टल के माध्यम से https://etenders.gov.in/eprocure/app)

iii.	**कार्य का नाम एवं** **अनुमानित लागत**	भारतीय रिज़र्व बैंक, देहरादून में नोट बक्सों एवं ब्रिकेट की बोरियों के उठान-ढुलाई एवं भार-परिवहन हेतु पर्याप्त संख्या में वयस्क एवं सबल-काय श्रमिकों की आपूर्ति ₹19,05,000/-
iv.	**ईमानदारी जमा राशि (केवल NEFT के माध्यम से)**	**₹38,100/- (रुपये अड़तीस हजार एक सौ मात्र)** EMD के बिना प्राप्त कोई भी बोली गैर ईमानदार मानी जाएगी और टेंडर प्रक्रिया में भाग लेने से अस्वीकृत की जाएगी। **NEFT विवरण-** लाभार्थी का नाम – भारतीय रिजर्व बैंक देहरादून खाता संख्या 186003001 IFSC: RBIS0DNPA01 (5वें और 10वें अंक को शून्य (0) के रूप में पढ़ा जा सकता है) EMD पर कोई ब्याज नहीं दिया जाएगा।
v.	**CPP पोर्टल / RBI वेबसाइट पर ई-टेंडर दस्तावेज़ के डाउनलोड के लिए उपलब्धता की तारीख**	02 नवंबर, 2026 से 03:00 बजे से
vi.	**भाग I (तकनीकी-वाणिज्यिक बोली) और भाग II (मूल्य बोली) के लिए ई-टेंडर की शुरुआत की तारीख**	02 नवंबर, 2026 से 03:00 बजे से
vii.	**पूर्व-बोली बैठक की तारीख और समय**	09 नवंबर, 2026 को 11:00 बजे **स्थान: निर्गम कक्ष, भारतीय रिजर्व बैंक, देहरादून**
viii.	**RBI वेबसाइट/CPPP पर पूर्व-बोली बैठक के मिनट्स प्रकाशित करने की तारीख**	11 नवंबर, 2026
ix.	**EMD जमा करने की अंतिम तारीख और समय**	23 नवंबर, 2026 तक 02:30 बजे तक (हमारे खाते में इस समय तक प्रतिबिंबित होना चाहिए)

x.	**टेंडर जमा करने की अंतिम तारीख और समय**	23 नवंबर, 2026 तक 03:00 बजे तक
xi.	**a. भाग I (तकनीकी-वाणिज्यिक बोली) खोलने की तारीख और समय** **b. भाग II (मूल्य बोली) खोलने की तारीख**	25 नवंबर, 2026 को 03:30 बजे टेंडर का भाग II केवल उन बोलीदाताओं के लिए खोला जाएगा जो भाग I प्रस्तुतियों की जांच के बाद पात्र पाए जाते हैं। पात्र बोलीदाताओं को अलग से ईमेल के माध्यम से सूचित किया जाएगा
xii.	**इस टेंडर पर किसी भी स्पष्टीकरण / EMD के विवरण आदि भेजने से संबंधित अधिकारियों के नाम**	नाम: सोनूसिंह यादव ईमेल: sgyadav@rbi.org.in मोबाइल नंबर: 8141228253 नाम: जगत प्रसाद ईमेल: jagatp@rbi.org.in मोबाइल नंबर: 9540044443

क्षेत्रीय निदेशक

भारतीय रिजर्व बैंक

देहरादून

खंड II

<u>टेंडर का फॉर्म</u>

सेवा में,

क्षेत्रीय निदेशक

भारतीय रिजर्व बैंक

निर्गम विभाग

देहरादून - 248013

महोदय/प्रिय सर,

चूंकि हमने नीचे दिए गए मेमोरेंडम में विनिर्दिष्ट सेवाओं/कार्यों से संबंधित ड्राइंग, विनिर्देश, डिजाइन और मात्रा की सूची का अध्ययन किया है और उक्त मेमोरेंडम में विनिर्दिष्ट सेवाओं/कार्यों के स्थल का दौरा किया और उसका परीक्षण किया है और उससे संबंधित आवश्यक जानकारी प्राप्त की है जो टेंडर पर प्रभाव डालती है, इसलिए हम यहां घोषणा करते हैं कि हम उक्त मेमोरेंडम में विनिर्दिष्ट सेवाओं/कार्यों को उक्त मेमोरेंडम में निर्दिष्ट समय के भीतर अनुबंधित मात्रा की सूची में उल्लिखित दरों पर और टेंडर की शर्तों (सामान्य और विशेष), समझौते के लेख, अनुबंध की विशेष शर्तों, अनुबंध की सामान्य शर्तों, विनिर्देश, डेटा शीट और मात्रा की सूची के अनुसार लिखित निर्देशों के अनुसार और ऐसी सामग्री के साथ जो उपलब्ध कराई गई है, और अन्य सभी दृष्टिकोणों से ऐसी शर्तों के अनुसार जहां तक वे लागू होती हैं, के अनुसार पूरा करेंगे।

<u>मेमोरेंडम</u>

क्रमांक संख्या	**विवरण**	**टेंडर के विवरण**
1	**कार्य का विवरण**	रिजर्व बैंक ऑफ इंडिया, देहरादून द्वारा योग्य बोलीदाताओं से ई-टेंडर आमंत्रित किए जाते हैं। ठेकेदार को अनुरोध में निर्दिष्ट अनुसार प्रतिदिन कम से कम 04 + 1 सुपरवाइजर के साथ पर्याप्त संख्या में वयस्क एवं सक्षम श्रमिक/मजदूर आपूर्ति करने होंगे, जिसके लिए: (a) आरबीआई, देहरादून के परिसर में या बैंक द्वारा पहचाने गए किसी भी परिसर में बैग में पैक किए गए ब्रिकेट्स के लोडिंग, अनलोडिंग, वजन, कार्टिंग, स्टैकिंग आदि तथा अन्य आपातकालीन कार्यों के लिए। (b) आरबीआई, देहरादून के परिसर में या बैंक द्वारा पहचाने गए किसी भी परिसर में पूर्ण नोट बॉक्स (लकड़ी/धातु), खाली बॉक्स आदि के लोडिंग,

		अनलोडिंग, वजन, कार्टिंग, स्टैकिंग, स्प्रेडिंग आदि तथा अन्य आपातकालीन कार्यों के लिए। *बैंक अपनी आवश्यकता के अनुसार कार्य के लिए आवश्यक श्रमिकों की संख्या बढ़ा सकता है या घटा सकता है। ऐसे मामलों में बढ़ोतरी/कमी के आधार पर बोलीदाता द्वारा इस टेंडर में उद्धृत दरों के आधार पर समानुपातिक भुगतान किया जाएगा।
2	**अनुमानित लागत**	**₹19,05,000/- (उन्नीस लाख पाँच हजार रुपये मात्र) – बारह महीने के लिए। हालांकि, अनुबंध अवधि अनुबंध के प्रदान की तारीख या 01 दिसंबर, 2026, जो भी बाद की तारीख हो, से 31 मार्च, 2027 तक मान्य होगी। भुगतान कार्य के प्रदान के अनुसार समानुपातिक आधार पर किया जाएगा।** राशि केवल सूचनात्मक है और बैंक को इस मेमोरेंडम में उल्लिखित अनुमानित लागत/व्यय के बराबर या उससे अधिक व्यय करने का कोई दायित्व नहीं है।
3	**भुगतान का तरीका एवं शर्तें**	NEFT/RTGS मोड के माध्यम से। भुगतान प्रत्येक महीने वैधानिक कटौतियों के बाद तथा सेवा के संतोषजनक पूर्ण होने के बाद वास्तविक आधार पर पूर्ण एवं उचित बिल प्रस्तुत करने पर किया जाएगा। बोलीदाता अपनी दरें उद्धृत करेगा जो पहले वर्ष के लिए अपरिवर्तनीय रहेंगी।
4	**ईमानदारी धन जमा (EMD)**	**₹38,100/- (तीस आठ हजार एक सौ रुपये मात्र)** EMD के बिना प्राप्त किसी भी बोली को गैर-ईमानदार माना जाएगा और टेंडर प्रक्रिया में भाग लेने से अस्वीकार कर दिया जाएगा। **NEFT विवरण-** लाभार्थी का नाम – रिजर्व बैंक ऑफ इंडिया देहरादून खाता संख्या 186003001 IFSC: RBIS0DNPA01 (5वें और 10वें अंक को शून्य (0) के रूप में पढ़ा जा सकता है) EMD पर कोई ब्याज नहीं दिया जाएगा
5	**अनुबंध अवधि**	टेंडर अवधि 01 अप्रैल, 2026 से 31 मार्च, 2027 तक होगी और अनुबंध अवधि अनुबंध के प्रदान की तारीख या 01 दिसंबर, 2026, जो भी बाद की तारीख हो, से 31 मार्च, 2027 तक मान्य होगी। बाद में, यह अधिकतम दो बार, एक बार में, FY 2027-28 एवं 2028-29 के

		लिए, शर्तों एवं नियमों में कोई परिवर्तन किए बिना, सफल बोलीदाता के संतोषजनक प्रदर्शन के अधीन बढ़ाया जा सकता है।
6	**प्रदर्शन बैंक गारंटी/सुरक्षा जमा (प्रदान किए गए ठेकेदार पर लागू)**	अनुबंध के प्रदान पर, सफल बोलीदाता को अनुबंध मूल्य के 5% (पांच प्रतिशत) के बराबर राशि किसी भी अनुसूचित बैंक से प्रदर्शन बैंक गारंटी के रूप में प्रदान करनी होगी या ऊपर बैंक द्वारा उल्लिखित खाता संख्या में NEFT/RTGS के माध्यम से समकक्ष राशि स्थानांतरित करनी होगी या मासिक बिलों से समकक्ष राशि की कटौती करनी होगी, सफल बोलीदाता द्वारा बैंक को ऐसी कटौती के संबंध में स्पष्ट लिखित सहमति (जो स्वीकृति पत्र के साथ प्रस्तुत की जाएगी) के साथ, अनुबंध के उचित पूर्ण होने के लिए सुरक्षा जमा के रूप में। यह राशि कम से कम अनुबंधात्मक दायित्वों के पूर्ण होने तक या कार्य आदेश जारी होने की तारीख से 14 दिनों के भीतर वास्तविक रूप में (अर्थात् अनुसूचित बैंक द्वारा जारी) PBG के प्रस्तुत किए जाने तक मान्य होनी चाहिए। उद्धरण प्रस्तुत करने के समय प्रदान की गई ईमानदारी धन जमा बाद में वापस की जाएगी। यह सुरक्षा जमा के लिए बैंक गारंटी कम से कम अनुबंध की अवधि तक मान्य होगी तथा वैधता समाप्त होने के बाद न्यूनतम तीन महीने की दावा अवधि होगी। इस अनुबंध की शर्तों के तहत सफल बोलीदाता द्वारा बैंक को देय सभी मुआवजे या अन्य राशियों को सुरक्षा जमा से काटा जा सकता है, यदि राशि ऐसी अनुमति देती है, जब तक कि सफल बोलीदाता बैंक द्वारा मांग सूचना जारी होने के दस (10) दिनों के भीतर चेक/मांग ड्राफ्ट/NEFT के माध्यम से ऐसी राशियां जमा नहीं कर देता। **सुरक्षा जमा पर कोई ब्याज नहीं दिया जाएगा।**

2. हम यह भी सहमत हैं कि हमारी बोली RBI/बैंक द्वारा 90 दिनों तक मान्य रहेगी टेंडर के भाग I के खुलने की तारीख से और यह मान्यता की अवधि बैंक और हमारे बीच लिखित रूप से आपसी सहमति से बढ़ाई जा सकती है। हम यह भी सहमत हैं कि बैंक गारंटी / NEFT के रूप में ईमानदारी धन जमा (EMD) को टेंडर की पूरी अवधि और यदि कोई हो तो विस्तारित अवधि के दौरान मान्य रखेंगे, जैसा कि संलग्न प्रारूप (अनुलग्नक VII) में दिया गया है।
3. यदि हमारी बोली स्वीकार की जाती है; तो हम यहां सहमत हैं कि हम अनुबंध की सभी शर्तों और शर्तों का पालन करेंगे और उन्हें पूरा करेंगे। यदि हमारे द्वारा किसी भी तरह की चूक होती है, तो हम बैंक के अधिकार को स्वीकार करते हैं कि वह हमारी ईमानदारी धन जमा [EMD] को जब्त कर सकता है और हम बैंक या उसके उत्तराधिकारियों, या अधिकारियों या नामित व्यक्तियों को ऐसी राशियां भुगतान करने के लिए सहमत हैं जो उक्त शर्तों में निर्धारित हैं।
4. यदि हमारी बोली स्वीकार की जाती है; तो हम यहां सहमत हैं कि हम टेंडर की सभी शर्तों और शर्तों का पालन करेंगे और उन्हें पूरा करेंगे। यदि इसके अनुसार कोई चूक होती है, तो हम बैंक के अधिकार को स्वीकार करते हैं कि वह …… जब्त कर सकता है और हम बैंक या उसके उत्तराधिकारियों, या अधिकारियों या नामित व्यक्तियों

को ऐसी राशियां भुगतान करने के लिए सहमत हैं जो टेंडर में निहित शर्तों और अनुबंध की लिखित स्वीकृति के साथ निर्धारित हैं।

5. हम स्वीकार करते हैं कि आपके पास किसी भी या सभी टेंडरों को, पूर्ण या आंशिक रूप से, किसी भी कारण के बिना स्वीकार या अस्वीकार करने का अधिकार है। यदि हम आह्वान किए जाने पर अनुबंध को पूरा नहीं करते हैं, तो हम यहां सहमत हैं कि जमा की गई EMD भारतीय रिजर्व बैंक द्वारा जब्त कर दी जाएगी।
6. हम यहां घोषणा करते हैं कि हम टेंडर दस्तावेजों और कार्य से संबंधित अन्य रिकॉर्डों को गुप्त/गोपनीय दस्तावेजों के रूप में मानेंगे। हम यह अनुबंध करते हैं कि हम उनसे प्राप्त किसी भी जानकारी को उस व्यक्ति के अलावा किसी अन्य व्यक्ति को संचार नहीं करेंगे जिसे मैं/हम उसके संचार के लिए अधिकृत हैं, न ही हम जानकारी का उपयोग किसी भी ऐसे तरीके से करेंगे जो भारतीय रिजर्व बैंक की सुरक्षा, सुरक्षा या हितों के लिए हानिकारक हो सकता है।

दिनांक …….. को …….. 2026 को।

एम/एस …….. की ओर से और उनके लिए

_____

(अधिकृत हस्ताक्षरकर्ता के हस्ताक्षर के साथ मुहर)

नाम

पदनाम _____

स्थान

तिथि _____

(उपरोक्त हस्ताक्षरकर्ता के रूप में अधिकृत हस्ताक्षरकर्ता के लिए बोर्ड प्रस्ताव या आदेश या अधिकार पत्र की प्रमाणित सत्य प्रति अनुबंध I के अनुसार संलग्न की जानी चाहिए।)

खंड III

A. बोलीदाताओं के लिए सामान्य निर्देश

1. यह दो भागों में एक खुली ई-टेंडर जांच है, अर्थात भाग I (तकनीकी वाणिज्यिक) I और भाग II (मूल्य बोली)। केवल वे बोलीदाता जो टेंडर में निर्धारित पूर्व-योग्यता/अर्हता मानदंडों के अनुसार सेवाओं/कार्य के लिए योग्य हैं, इस टेंडर में भाग लेने के पात्र हैं।

2. **सेवाओं/कार्य का क्षेत्र: सेवाओं/कार्य का क्षेत्र नीचे दिया गया है:**

ठेकेदार को पर्याप्त संख्या में वयस्क और स्वस्थ श्रमिक/मजदूरों की आपूर्ति करनी चाहिए, जो प्रति दिन कम से कम 04 + 1 सुपरवाइजर होनी चाहिए, जैसा कि अनुरोध में निर्दिष्ट है:

(a) RBI, देहरादून के परिसर में या बैंक द्वारा पहचाने गए किसी भी परिसर में बैग में पैक किए गए ब्रिकेट्स और अन्य आपातकालीन विविध कार्यों के लोडिंग, अनलोडिंग, वजन, कार्टिंग, स्टैकिंग आदि के लिए। प्रत्येक बैग का वजन लगभग 50-60 किग्रा है।

(b) RBI, देहरादून के परिसर में या बैंक द्वारा पहचाने गए किसी भी परिसर में पूर्ण नोट बॉक्स (लकड़ी के / धातु के), खाली बॉक्स और अन्य आपातकालीन विविध कार्यों के लिए लोडिंग, अनलोडिंग, वजन, कार्टिंग, स्टैकिंग, स्प्रेडिंग आदि के लिए। प्रत्येक लकड़ी का बॉक्स लगभग 80-100 किग्रा और प्रत्येक धातु का बॉक्स लगभग 90-120 किग्रा वजन का है।

बैंक अपनी आवश्यकता के अनुसार कार्य के लिए आवश्यक मानव शक्ति की संख्या में वृद्धि / कमी कर सकता है। ऐसे मामलों में वृद्धि / कमी, भुगतान नीचे दिए गए सूत्र के अनुसार बोलीदाता द्वारा इस टेंडर में उद्धृत दरों के आधार पर समानुपातिक रूप से किया जाएगा:

अतिरिक्त मानव शक्ति (1 नं.) के लिए राशि = (1 नं.) अतिरिक्त मानव शक्ति की प्रति दिन लागत x उस दिन प्रदान की गई अतिरिक्त मानव शक्ति की संख्या।

जहां,

प्रति दिन (1 नं.) अतिरिक्त मानव शक्ति की लागत = अनुबंध मूल्य / (टेंडर में निर्दिष्ट मानव शक्ति की संख्या (05) x टेंडर में निर्दिष्ट कार्य दिवसों की संख्या (312) एक वर्ष में)।

3. **CPPP पर ई-टेंडर:** ई-टेंडरिंग की प्रक्रिया अनुबंध II में विस्तार से दी गई है। फर्मों के लिए अनुबंध III में निर्दिष्ट प्रारूप में आवश्यक विवरण दिए गए हैं। सेवाओं/कार्य की अनुमानित लागत और समापन अवधि खंड I में उल्लिखित है।

4. **अर्हता मानदंड: फर्म को निम्नलिखित अर्हता मानदंडों को पूरा करना चाहिए।**

4.1 अतीत अनुभव की अवधि: पिछले 5 वर्षों के दौरान (टेंडर आमंत्रित किए जाने वाले महीने से पिछले महीने के अंतिम दिन तक) समान सेवाओं/कार्यों को निष्पादित करने का न्यूनतम 5 वर्ष का अनुभव होना चाहिए। बोलीदाता को अपने ग्राहक सूची को प्रस्तुत करना चाहिए जिसमें उनके द्वारा पिछले 5 वर्षों के दौरान किए गए सेवाओं/कार्यों का विवरण शामिल हो। सूची में ग्राहक का नाम, निष्पादित सेवाओं/कार्यों का मूल्य, सेवाओं/कार्यों की शुरुआत और समाप्ति की तिथि,

यदि कोई हो तो देरी के कारण आदि जैसे विवरण शामिल होने चाहिए। बोलीदाता को न्यूनतम 5 वर्ष के अनुभव के समर्थन में दस्तावेजी साक्ष्य प्रस्तुत करना चाहिए (अर्थात यदि विज्ञापन 2026 के वर्ष में जारी किया जाता है, तो बोलीदाता को 2021 में सेवाएं/कार्य करने चाहिए)।

और

4.2 प्रत्येक पूर्ण सेवाओं/कार्यों का न्यूनतम मूल्य (योग्य): पिछले 5 वर्षों के दौरान (टेंडर आमंत्रित किए जाने वाले महीने से पिछले महीने के अंतिम दिन तक) समान सेवाओं/कार्यों को सफलतापूर्वक पूरा करने का अनुभव निम्नलिखित में से कोई भी होना चाहिए:

i. तीन समान पूर्ण सेवाएं/कार्य, जिनमें से प्रत्येक की लागत अनुमानित लागत के 40% के बराबर या उससे अधिक हो।

या

ii. दो समान पूर्ण सेवाएं/कार्य, जिनमें से प्रत्येक की लागत अनुमानित लागत के 50% के बराबर या उससे अधिक हो।

या

iii. एक समान सेवा/कार्य, जिसकी लागत अनुमानित लागत के 80% के बराबर या उससे अधिक हो।

और

4.3 वार्षिक टर्नओवर: पिछले तीन वर्षों के दौरान अनुमानित व्यय का कम से कम 30% का न्यूनतम औसत वार्षिक टर्नओवर, जिसे 31 मार्च 2026 तक समाप्त होने वाले पिछले तीन वित्तीय वर्षों के लिए ऑडिट किए गए वित्तीय विवरणों द्वारा समर्थित किया जाना चाहिए।

और

4.4 सॉल्वेंसी: बोलीदाता को अपने बैंकर द्वारा जारी सॉल्वेंसी सर्टिफिकेट प्रस्तुत करना चाहिए, जो विशेष रूप से सेवाओं/कार्य के उद्देश्य के लिए हो और जिसकी राशि सेवाओं/कार्य की अनुमानित लागत के बराबर हो। टेंडर जारी करने की तिथि से छह महीने से अधिक पुराना नहीं होना चाहिए।

और

4.5 सेवा सेटअप: देहरादून में निर्दिष्ट कार्य के लिए पूर्ण सेवा सेटअप उपलब्ध होना चाहिए। यदि उपलब्ध नहीं है, तो ठेका आवंटन के बाद ऐसे सेटअप की स्थापना के संबंध में टेंडर भाग 1 के साथ एक प्रतिज्ञा पत्र प्रस्तुत करें।

4.6 बोलीदाताओं को बैंक को ई-टेंडरिंग प्रक्रिया में भाग लेने के लिए अपनी योग्यता के बारे में संतुष्ट करने के लिए टेंडर दस्तावेजों के साथ निम्नलिखित जानकारी/दस्तावेज प्रस्तुत करने चाहिए।

i.	बोलीदाता के विवरण	बोलीदाता के फर्म की संरचना के विस्तृत विवरण (चाहे बोलीदाता एक व्यक्ति हो, या साझेदारी फर्म हो, या कंपनी आदि) के साथ-साथ साझेदारों के नाम(नाम) और पते(पते), संगठन के लेखों/पावर ऑफ अटॉर्नी/अन्य संबंधित दस्तावेज की प्रतियां अपलोड की जानी चाहिए। संदर्भ: अनुबंध I एवं III
ii.	सेवाएं/कार्य अनुभव एवं निर्दिष्ट अवधि के दौरान निर्दिष्ट मूल्य की समान सेवाओं/कार्यों का पूर्ण होना	(i) बोलीदाता को इसके साथ संलग्न अनुबंध IV में जानकारी भरनी चाहिए जिसमें ग्राहक-वार समान सेवाओं के नाम और वास्तविक लागत(लागतें), अनुबंध में निर्धारित पूर्णता की तिथि और वास्तविक पूर्णता की तिथि आदि शामिल हों और न्यूनतम पांच वर्ष के पूर्ण समान सेवाओं* के अनुभव के प्रमाण के रूप में दस्तावेजी साक्ष्य के साथ प्रस्तुत करना चाहिए जैसे: विस्तृत सेवा/कार्य आदेश/एवं अनुबंध की प्रतियां, जिनमें प्रदान की तिथि, अनुबंध राशि, सेवा/कार्य/सेवाओं का क्षेत्र, सेवा/कार्य पूरा करने के लिए दिया गया समय आदि और संबंधित पूर्णता प्रमाणपत्र(प्रमाणपत्र) शामिल हों जिनमें वास्तविक पूर्णता की तिथि और ग्राहक(ग्राहकों) द्वारा जारी किए गए निष्पादित समान सेवा/कार्य/कार्यों का वास्तविक मूल्य शामिल हो। सरकारी/सार्वजनिक क्षेत्र की कंपनियों के लिए निष्पादित सेवाओं/कार्यों के लिए और निजी कंपनियों के लिए निष्पादित सेवाओं/कार्यों के लिए ग्राहक(ग्राहकों) द्वारा जारी स्रोत से कर कटौती (TDS) प्रमाणपत्र(प्रमाणपत्र) के साथ सेवा/कार्य आदेश, अनुबंध, सेवा/कार्य पूर्णता प्रमाणपत्र की प्रतियां। (ii) रिजर्व बैंक ऑफ इंडिया के किसी अन्य कार्यालय के लिए सेवा/कार्य करने के पिछले अनुभव के विवरण, यदि कोई हो, तो दिए जाने चाहिए।
iii.	बोलीदाता की ऋण साख और निर्दिष्ट अवधि के दौरान उनका कारोबार	ऋण साख और पिछले तीन वर्षों के लिए उनके कारोबार के सबूत के रूप में चार्टर्ड अकाउंटेंट द्वारा उचित रूप से सत्यापित व्यवसाय के नवीनतम अंतिम खातों के साथ आयकर आकलन आदेश संलग्न किए जाने चाहिए।
iv.	सेवा सेटअप	देहरादून में पूर्ण सेवा सेटअप के लिए समर्थन में प्रमाणपत्र/कोई अन्य वैध दस्तावेज़ अनुबंध III के साथ संलग्न किया जाना चाहिए। यदि उपलब्ध नहीं है, तो अनुबंध भाग 1 के साथ अनुबंध प्राप्त होने पर ऐसे सेटअप की स्थापना के संबंध में एक अनुबंध भी संलग्न किया जाना चाहिए।
v.	ग्राहक प्रमाणपत्र	प्रत्येक ग्राहक से अनुबंध V के प्रारूप में।
vi.	सॉल्वेंसी/बैंकर प्रमाणपत्र	अनुबंध VI के प्रारूप में

4.7 आवेदन करने वाले बोलीदाता को अपनी आवश्यक योग्यता के समर्थन में दस्तावेजी साक्ष्य प्रस्तुत करके बैंक को संतुष्ट करना होगा। बैंक को ऐसा नहीं करने वाले किसी भी बोलीदाता की उम्मीदवारी अस्वीकार करने का अधिकार है।

जबकि बैंक को स्पष्टीकरण या अनुपस्थित प्रशासनिक प्रमाणपत्रों के लिए अनुरोध करने और उन्हें स्वतंत्र रूप से सत्यापित करने का अधिकार है, किसी भी दस्तावेज को यदि जाली, जालसाजी या बदला हुआ पाया जाता है, तो बोली को तुरंत अस्वीकार कर दिया जाएगा और संभावित रूप से बैन लगाया जा सकता है।

4.8 बैंक बोलीदाताओं के ग्राहकों और बैंकरों से उनके पिछले प्रदर्शन के बारे में रिपोर्ट प्राप्त करेगा और सबमिट किए गए सॉल्वेंसी सर्टिफिकेट की जांच करेगा। टेंडर के भाग – II को खोलने से पहले उक्त रिपोर्टों का मूल्यांकन पूरा किया जाएगा। यदि किसी बोलीदाता को प्रक्रिया के किसी भी चरण में आवश्यक योग्यता नहीं पाई जाती है, या यदि उसके ग्राहकों/बैंकरों से प्राप्त प्रदर्शन रिपोर्ट असंतोषजनक पाई जाती है, तो बैंक को टेंडर के भाग - I खोलने के बाद भी उसकी पेशकश अस्वीकार करने का अधिकार है। इसके परिणामस्वरूप, उसकी भाग II की बोली नहीं खोली जाएगी और ईएमडी उसे मूल रूप में वापस कर दिया जाएगा। बैंक को ऐसी कार्रवाई के लिए कोई कारण बताने की कोई अनिवार्यता नहीं है।

5. **टैंडरिंग प्रक्रिया:**

i. उपरोक्त सेवाओं/कार्य के लिए टेंडर दो भागों में होंगे, अर्थात भाग I जिसमें शीर्षक वाले टेंडर का वाणिज्यिक-तकनीकी बोली और शर्तें और नियम शामिल होंगे (इस भाग में कहीं भी वस्तुओं की दरें और राशियां दिखाई नहीं देनी चाहिए) और भाग II जिसमें केवल दरें शामिल होंगी, जिन्हें NIT के अनुसार CPP पोर्टल पर अपलोड करना होगा।

ii. टेंडर का भाग I NIT में उल्लिखित तिथि और समय पर खोला जाएगा।

iii. योग्य बोलीदाताओं का भाग II बाद की तिथि पर सभी बोलीदाताओं को सूचित करके खोला जाएगा। विस्तृत मूल्यांकन मानदंड खंड III(A) में उल्लिखित हैं।

नोट: आवश्यक सभी जानकारी/अनुबंध, सभी पहलुओं में पूर्ण होनी चाहिए और समर्थन दस्तावेजों के साथ CPP पोर्टल पर अपलोड की जानी चाहिए। आपूर्ति की गई शीटों के अलावा अन्य शीटों पर प्रस्तुत जानकारी पर विचार नहीं किया जा सकता है। हालांकि, बोलीदाता केवल प्रस्तावित उपकरणों के निर्माताओं के प्रासंगिक कैटलॉग/पत्रिका/ब्रोशर अपलोड कर सकते हैं।

6. **ईमानदारी राशि (EMD) :** आवेदन करने वाले बोलीदाता को NIT के खंड- I में उल्लिखित राशि के रूप में ईमानदारी राशि जमा करनी चाहिए, जो बैंक को NEFT के माध्यम से भुगतान की जानी चाहिए। वैकल्पिक रूप से, बोलीदाता किसी भी अनुसूचित वाणिज्यिक बैंक से ईएमडी के लिए समतुल्य राशि के लिए अपरिवर्तनीय बैंक गारंटी/ईबीजी प्रस्तुत कर सकते हैं (अनुबंध VII)। ईएमडी के लिए प्रस्तुत बैंक गारंटी टेंडर जमा करने की अंतिम तिथि से कम से कम 90 दिन तक मान्य रहेगी। NEFT/DD/बैंक गारंटी के विवरणों के प्रमाण को तकनीकी बोली / भाग I के साथ अपलोड किया जाना चाहिए और NIT में उल्लिखित ईमेल के माध्यम से भी भेजा जाना चाहिए। ईएमडी पर कोई ब्याज नहीं दिया जाएगा। यदि ऊपर उल्लिखित रूप में ईएमडी के साथ टेंडर नहीं आता है, तो इसे अप्रतिक्रियाशील माना जाएगा और बैंक द्वारा तुरंत अस्वीकार कर दिया जाएगा।

i. असफल बोलीदाताओं की ईएमडी, सफल बोलीदाता को सेवाएं/कार्य सौंपने के बाद वापस की जाएगी। सफल बोलीदाता की ईएमडी, सुरक्षा जमा के लिए आवश्यक बैंक गारंटी (अनुभाग V के खंड 2 देखें) जमा करने के बाद वापस की जाएगी, जो दोष दायित्व अवधि तक विस्तारित है।

ii. **यदि बोलीदाता:**

a) जमा किए गए फॉर्म, विवरण और संलग्नकों में भ्रामक या गलत प्रतिनिधित्व करता है, किसी महत्वपूर्ण जानकारी को छिपाता है, या अदालत में लंबित किसी कानूनी कार्यवाही के विवरण जो अन्यथा योग्यता मानदंडों पर कोई प्रभाव डाल सकते थे; या

b) बोली वैधता अवधि के दौरान अपनी बोली वापस लेता है; या अनुबंध सौंपने के बाद अनुबंध पर हस्ताक्षर नहीं करता है।

c) किसी सरकारी एजेंसी द्वारा काली सूची में शामिल किया गया है और काली सूची निविदा आमंत्रित करने की तिथि तक लागू है।

d) मूल्य बोली खोलने के बाद बोली वापस लेता है।

e) निर्धारित समय सीमा के भीतर सौंपे गए सेवाओं/कार्य की शुरुआत नहीं करता है।

f) सेवा/कार्य आदेश जारी होने के 14 दिनों के भीतर समझौते के अनुच्छेद पर हस्ताक्षर नहीं करता है।

7. **प्री-बिड मीटिंग:** यह 09 नवंबर, 2026 को सुबह 11:00 बजे, रिजर्व बैंक ऑफ इंडिया, देहरादून के निर्गम कक्ष में आयोजित की जाएगी। बोलीदाताओं के लिए एक प्री-टेंडर ब्रीफिंग मीटिंग एनआईटी के अनुसार तिथि और स्थान पर आयोजित की जाएगी, जिसमें उनके द्वारा उठाए गए किसी भी बिंदु/संदेह को स्पष्ट किया जाएगा। इस बैठक के लिए कोई अलग संचार नहीं भेजा जाएगा। इसके अतिरिक्त, प्री-बिड मीटिंग में अनुपस्थिति बोलीदाता को अयोग्य ठहराने का कारण नहीं होगी।

i. स्पष्टीकरण की आवश्यकता वाले बिंदुओं से संबंधित सभी संचार एनआईटी में उल्लिखित पते पर योग्य बोलीदाताओं द्वारा लिखित/ईमेल के माध्यम से बैठक से एक दिन पहले किए जाने चाहिए।

ii. सभी फर्मों को बैंक से टेंडर से संबंधित किसी भी मुद्दे पर स्पष्टीकरण प्राप्त करने के लिए प्री-बिड मीटिंग में भाग लेना आवश्यक है। इसके बाद प्री-बिड मीटिंग की तिथि में परिवर्तन के लिए कोई अनुरोध स्वीकार नहीं किया जाएगा। यदि कोई फर्म प्री-बिड मीटिंग में भाग नहीं लेती है, तो भविष्य में कोई स्पष्टीकरण स्वीकार नहीं किया जाएगा और प्री-बिड मीटिंग की बैठक की मिनट्स उन पर बाध्यकारी होंगी।

iii. प्री-बिड मीटिंग के बाद टेंडर के भाग I में टेंडर शर्तों में किसी भी विचलन का समावेश/सबमिशन अस्वीकृति के लिए उत्तरदायी हो सकता है।

iv. प्री-बिड मीटिंग की मिनट्स और बोली प्रक्रिया से संबंधित किसी भी सुधार/संशोधन/अतिरिक्त परिशिष्ट को केवल बैंक की वेबसाइट पर होस्ट किया जाएगा और किसी भी अखबार में प्रकाशित नहीं किया जाएगा।

8. **वैधता:** टेंडर बैंक द्वारा स्वीकार के लिए टेंडर के भाग I के खोलने की तिथि से 90 दिनों तक खुले रहेंगे। यह अवधि लिखित सहमति से बढ़ाई जा सकती है और बोलीदाता इस अवधि के दौरान टेंडर रद्द या वापस नहीं ले सकता है।

9. **भाषा:** टेंडर फॉर्म अंग्रेजी या हिंदी में भरा जाएगा। यदि दस्तावेजों के अंग्रेजी और हिंदी संस्करण के बीच कोई अस्पष्टता या विवाद होता है, तो व्याख्या के मामलों में अंग्रेजी संस्करण प्रमुख होगा।

10. **मूल्य बोली (भाग II) में दरें:** सभी भुगतान भारतीय रुपये (₹) में किए जाएंगे।

i. उद्धृत दरें दृढ़ होंगी और विनिमय दर, शुल्क, स्थानीय कर, जीएसटी, सीमा शुल्क, उत्पाद शुल्क, ओक्ट्रॉय, आयात/निर्यात लाइसेंस शुल्क या राज्य/स्थानीय निकायों द्वारा लगाए गए किसी अन्य कर/शुल्क में परिवर्तन के अधीन नहीं होंगी।

ii. **सेवा/श्रमिकों के लिए मजदूरी:** ठेकेदार को केंद्र और राज्य सरकारों द्वारा निर्धारित सभी लागू श्रम कानूनों, नियमों और विनियमों का पालन करना होगा, जिसमें न्यूनतम मजदूरी, ईएसआई, ईपीएफ, अनुबंध श्रमिक (विनियमन और उन्मूलन) अधिनियम, मजदूरी भुगतान अधिनियम और संबंधित वैधानिक प्रावधान शामिल हैं। बोलीदाता द्वारा प्राप्त सभी उपकरण, सामग्री, पेरिफेरल्स आदि।

iii. अनुबंध की विशेष शर्तों में उल्लिखित बीमा कवर सहित दरें।

iv. उत्तराखंड के सभी लागू वर्तमान राज्य कानून।

11. **सफल बोलीदाता: अनुभाग III (A) में उल्लिखित मूल्यांकन मानदंड के अनुसार।**

12. **समझौते का अनुच्छेद:** बैंक से उनकी बोली के स्वीकार की औपचारिक सूचना/पत्र/कार्य आदेश प्राप्त करने के बाद, सफल बोलीदाता कानूनी रूप से बाध्य होगा कि वह कार्य आदेश जारी होने की तिथि से 14 दिनों के भीतर एक समझौते के अनुच्छेद (परिशिष्ट IX के अनुसार प्रारूप) पर हस्ताक्षर/निष्पादन करे। समझौता लागू स्टैम्प अधिनियम के अनुसार आवश्यक मूल्य के गैर-न्यायिक स्टैम्प पेपर पर निष्पादित किया जाना चाहिए और इसकी लागत पूरी तरह से बोलीदाता द्वारा वहन की जाएगी।

यदि सफल बोलीदाता कार्य आदेश/पुरस्कार पत्र जारी होने की तिथि से 14 दिनों के भीतर औपचारिक समझौते के अनुच्छेद पर हस्ताक्षर और निष्पादन नहीं करता है, तो ऐसी विफलता टेंडर शर्तों का उल्लंघन मानी जाएगी। ऐसी स्थिति में, बैंक को निम्नलिखित का पूर्ण अधिकार है:

i. **अनुबंध के पुरस्कार को रद्द करना।**

ii. **बोलीदाता को किसी नोटिस या वित्तीय दायित्व के बिना, ईएमडी को पूर्णतया जब्त करना।**

iii. **बैंक के भविष्य के टेंडरों में भाग लेने से बोलीदाता को निश्चित अवधि के लिए काली सूची में डालना या वंचित करना।**

13. **वंचित करना/न्यायालय मामला:**

i. यदि बोलीदाता किसी अपराध के लिए दोषी ठहराया गया है— (a) भ्रष्टाचार निवारण अधिनियम, 1988 के तहत; या (b) भारतीय दंड संहिता या वर्तमान में लागू किसी अन्य कानून के तहत, जिससे सार्वजनिक खरीद अनुबंध के निष्पादन के हिस्से के रूप में जीवन या संपत्ति की क्षति हुई हो या सार्वजनिक स्वास्थ्य के लिए खतरा उत्पन्न हुआ

हो। इस संबंध में, बोलीदाता को अपने पत्राच्छादन पर अधिकृत हस्ताक्षरकर्ता द्वारा मुहर लगाए गए और हस्ताक्षरित उद्देश्य/घोषणा/प्रमाणपत्र की प्रति परिशिष्ट X में दिए गए प्रारूप में जमा करनी चाहिए।

ii. बोलीदाता को परिशिष्ट XIII के अनुसार वंचित करने की घोषणा पर उद्देश्य जमा करना चाहिए।

14. **भारत के साथ स्थल सीमा साझा करने वाले देशों के ठेकेदारों के लिए नियमों के अनुरूपता:** भारत सरकार, वित्त मंत्रालय, व्यय विभाग, सार्वजनिक खरीद विभाग द्वारा जारी निर्देश/नियम, जैसे कि 23 जुलाई, 2020 को जारी कार्यालय आदेश (ओएम) एफ. नं. 6/18/2019-पीपीडी, जो भारत के साथ स्थल सीमा साझा करने वाले देशों के बोलीदाताओं के संबंध में हैं, और उनके अनुसरण में जारी बाद के संशोधन और सार्वजनिक खरीद आदेश अनिवार्य होंगे। इस संबंध में, बोलीदाता को अपने पत्राच्छादन पर अधिकृत हस्ताक्षरकर्ता द्वारा मुहर लगाए गए और हस्ताक्षरित उद्देश्य/घोषणा/प्रमाणपत्र की प्रति परिशिष्ट XII में दिए गए प्रारूप में जमा करनी चाहिए।

15. **अखंडता समझौता:** ठेकेदार को बैंक के साथ एक अखंडता समझौता (आईपी) नामक समझौते में प्रवेश करना होगा। आईपी बैंक और ठेकेदारों के बीच एक समझौता की आशंका करता है, जैसा कि परिशिष्ट XIV में दिए गए अनुमोदित प्रारूप में दिया गया है, जिसमें दोनों पक्षों के व्यक्तियों/अधिकारियों को अनुबंध के किसी भी पहलू/चरण में भ्रष्टाचार के अभ्यास का सहारा न लेने का प्रतिबद्ध किया जाता है। आईपी सिस्टम इंटीग्रेटर्स के एमपैनलमेंट के लिए आवेदन दस्तावेज के आमंत्रण के चरण से लागू होगा। उन ठेकेदारों के आवेदन जिनमें अनुमोदित प्रारूप में आईपी नहीं है, अस्वीकृति के लिए उत्तरदायी होंगे। परिशिष्ट XIII में दिए गए प्रारूप के अनुसार अखंडता समझौता गैर-न्यायिक स्टैम्प पेपर पर निष्पादित किया जाएगा। स्टैम्प पेपर की लागत आवेदक द्वारा वहन की जाएगी।

----------x----------

अनुभाग III (A) मूल्यांकन मानदंड

टेंडर का मूल्यांकन अनुभाग III (A) में उल्लिखित योग्यता मानदंडों के आधार पर किया जाएगा, जब केवल उन बोलीदाताओं के पहले ई-कवर अर्थात भाग I (टेक्नो-वाणिज्यिक बोली) को खोला जाएगा जिन्होंने निर्धारित तिथि तक ईएमडी जमा किया है। ईएमडी जमा करने के प्रमाण को पहले ई-कवर में अपलोड किया जाना चाहिए।

2. बोलीदाताओं को टेंडर दस्तावेज में निर्धारित सभी आवश्यक दस्तावेज पहले ई-कवर अर्थात भाग I (टेक्नो-वाणिज्यिक बोली) में जमा करने होंगे। केवल वे टेंडर आगे प्रसंस्करण के लिए लिए जाएंगे जो योग्यता आवश्यकताओं को पूरा करते हैं। बैंक द्वारा प्रस्तुत जानकारी और समर्थक दस्तावेजों की सहीता/वैधता और पर्याप्तता की जांच/परीक्षण की जाएगी। यदि अपलोड किए गए टेंडर में कोई दस्तावेज लापता है या फर्जी पाया जाता है, तो बैंक को लापता दस्तावेज/प्रमाणपत्र के लिए अनुरोध करने और इन प्रमाणपत्रों की स्वतंत्र रूप से सत्यापन करने का अधिकार होगा। बोलीदाताओं को यह सुनिश्चित करना चाहिए कि सभी अपलोड की गई फाइलें पठनीय और अक्षुण्ण हैं। यदि कोई अपलोड किया गया दस्तावेज पठनीय नहीं है, क्षतिग्रस्त है या अन्यथा बैंक के लिए अप्राप्य है, तो बैंक को कोई दायित्व या जिम्मेदारी नहीं होगी और बिना किसी आगे के विचार के बोलीदाता के उम्मीदवारी को अस्वीकार करने का अधिकार रखता है।

3. तकनीकी योग्यता मानदंडों को पूरा नहीं करने वाले बोलीदाताओं द्वारा जमा की गई मूल्य बोली नहीं खोली जाएगी। उनकी अयोग्यता की सूचना उन्हें सूचित की जाएगी।

4. भाग I (टेक्नो-वाणिज्यिक बोली) में योग्यता प्राप्त करने वाले सभी बोलीदाताओं के दूसरे ई-कवर अर्थात भाग II (मूल्य बोली) को वित्तीय मूल्यांकन के लिए खोला जाएगा।

5. सबसे कम कीमत वाले बोलीदाता (L1) को अनुबंध के आवंटन के लिए विचार किया जाएगा और सफल बोलीदाता कहा जाएगा। यदि दो या अधिक बोलीदाताओं की सबसे कम बोली राशि समान है, तो ऐसे सबसे कम बोलीदाताओं से एक सीलबंद लिफाफे में अपनी पहले बताई गई बोली राशि पर छूट का उल्लेख करते हुए संशोधित प्रस्ताव प्रस्तुत करने के लिए कहा जा सकता है। इसके अतिरिक्त, यदि कोई ऐसा सबसे कम बोलीदाता अपनी बोली को निम्न स्तर पर संशोधित नहीं करता है, तो उसकी मूल बोली आगे की प्रक्रिया के लिए मान्य रहेगी। सबसे कम बोली संशोधित प्रस्ताव के आधार पर निर्धारित की जाएगी। यदि संशोधित प्रस्तावों में प्राप्त दो या अधिक बोलीदाताओं की संशोधित बोली राशि फिर से समान पाई जाती है, तो पिछले तीन वित्तीय वर्षों के लिए सर्वोच्च औसत टर्नओवर वाली फर्म को अनुबंध के आवंटन के लिए विचार किया जाएगा।

Section IV
General Conditions of Contract

Interpretation Clause

In construing these Conditions, the Scope of services/work, Specifications, Bill of quantities and Contract Agreement, the following words shall have the meanings herein assigned to them except where the subject or context otherwise required.

i.	"RBI"	Shall mean Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai– 400001 and having its Regional Offices at various places.
ii.	"Bank"	Shall mean The Reserve Bank of India and shall include its assigns and successors.
iii.	"Tender document"	Shall mean document named as such issued by the Bank to the Contractors inviting Bids for the Project.
iv.	"Bidder"	who submits the bids/tenders. It may be partnership firm, individual firm and a company. Legal representatives of a deceased partner.
v.	"Contractor "	"Contractor" is the successful bidder who has been officially awarded to execute the services/work. It may be partnership firm, individual firm or a company. Legal representatives of a deceased partner.
vi.	"Site"	Shall mean the site of the contract services/works including any Building and erections thereon and any other land (inclusively) as aforesaid allowed by the Bank for the Contractor's services/work.
vii.	"Contract"	Shall mean and include all the sections of the tender document, corrigendum, corresponding letters, services/work order, Articles of Agreement, CAMC agreement and minutes of Pre-bid meeting, etc. attached hereto and duly signed.
viii.	"Notice in writing"	Or written notice shall mean a notice in written, typed or printed characters sent (unless delivered personally or otherwise proved to have been received) by registered post to the last known private or business address to have been received when in the ordinary course of post it would have been delivered. The communication delivered by any accepted electronic means shall also be deemed to be notice in writing.
ix.	"Act of Insolvency"	Shall mean any Act of Insolvency as defined by the **Insolvency and Bankruptcy Code (IBC), 2016** or any amendments thereto.
x.	"Net Prices"	The price of item mentioned in Part II of the tender hosted on at CPPP.
xi.	"Market Rate"	Shall be the rate as decided by the Bank Engineer-in-Charge on the basis of the cost of materials and labour at the site where the

		services/work is to be executed plus the percentage mentioned in clause 12(e) to cover all overheads and profits.
xii.	"The services/works"	Shall mean name of the tender mentioned in the NIT.
xiii.	Day/Month/Year	Shall mean Calendar Day/month/year
xiv.	Services/working Day	Shall mean the days when the Bank is services/working i.e. Days excluding Public holidays, Saturdays and Sundays
xv.	Engineer-in-charge/Bank's Engineer/Bank's representative	Means the Officer employed and paid by the Bank and acting under the orders of the Bank who shall supervise and be In-charge of the services/work. All services/works to be executed under the contract shall be executed under the direction and subject to the approval of the Bank's representative in all respects.
xvi.	Manufacturer	Refers to a person or firm who is the producer and furnisher of the material or designer and fabricator of equipment
xvii.	Contractor's Services/works or Manufacturer's Services/works	Shall mean and include the land and other places which are used by the CONTRACTOR/FABRICATOR or SUB-CONTRACTOR/SUB-FABRICATOR for the manufacture of "Equipment" or performing the "Services/works".
xviii.	Contract Price or Contract	Amount shall mean the total amount as calculated from quoted unit rates by the successful contractor and quantities mentioned in the Bill of quantities (Price Bid) and as accepted by the Bank and indicated in the letter of award of services/work.
xix.	Contract Period	Shall mean the period specified in the tender document for execution of the contract/ completion of the services/work, including any authorized period extended period by the Bank
xx.	Contract Agreement	Shall mean the agreement signed between the Bank and the Contractor for the execution of the contract.

2. **Scope of Contract**

The Contractor shall carry out and complete the said services/work in every respect in accordance with this Contract and with the directions of and to the satisfaction of the Bank. The Bank may in his absolute discretion and from time-to-time issue further drawings and/or written instructions, details, directions and explanations, which are hereafter collectively referred to as "Bank's Instructions" in regard to:

i. The variation or modification of the design, quality or quantity of services/works or the addition or omission or substitution of any services/work.
ii. Any discrepancy in the Drawings or between the Bill of quantities and/or Drawings and/or Specifications.
iii. The removal from the site of any materials brought thereon by the Contractor and the substitution of any other material therefor.
iv. The removal and/or re-execution of any services/works executed by the Contractor.
v. The dismissal from the services/works of any persons employed by the Contractor thereupon.
vi. The opening up for inspection of any services/work covered up.

vii. The amending and making good of any defects.

The Contractor shall forthwith comply with and duly execute any services/work comprised in such the Bank's instructions. Verbal instructions, directions and explanations given to the Contractor or his representatives upon the services/works by the Bank shall, if involving a variation, must be confirmed in writing by the Contractor within seven days, and if not dissented from in writing within a further seven days by the Bank, such shall be deemed to be the Bank's instructions within the scope of the Contract.Where the context so requires, words imparting the singular only also include the plural and vice versa. Any reference to masculine gender shall whenever required include feminine gender and vice versa.

3. **Variations to be approved by the Bank**

All the variation in the scope of the services/work shall be approved by the Bank's representative. The Contractor shall submit a statement of variations giving a quantity and rates duly supported by analysis of rates, vouchers etc. The Bank shall not be liable for payment of such variations until these statements are approved by the Bank's representative.

4. **Contractor to provide everything necessary at his cost**

The Contractor shall provide at his cost, **everything necessary (shoes, gloves, raincoats, winter jackets, tools etc.,)** for the proper execution of the services/works according to the intent and meaning of the Scope of work, Drawings, Bill of quantities and Specifications taken together whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred therefrom, and if the Contractor finds any discrepancy in the Scope of work, Drawings or between the Scope of work, Drawings, Bill of quantities and Specifications, shall immediately and in writing refer same to the Bank who shall decide which is to be followed. The Contractor shall provide all services/works under this specification in full accordance with Health and Safety Regulations.

5. **Setting out of services/work**

The Contractor shall set out the services/works and shall be reasonable for the true and perfect setting out of the same and for the correctness of the positions, levels, dimensions, and alignment of all parts thereof. If at any time any error in this respect shall appear during the progress of the services/works within a period of one year from the completion of the services/works, the Contractor shall, if so required, at their own expense, rectify such error to the satisfaction of the Bank.

6. **Materials and workmanship to conform the descriptions**

All materials and workmanship shall so far as procurable be of the respective kinds described in the Bill of quantities and/or Specifications and in accordance with the Bank's instructions, and the Contractor shall upon the request of the Bank furnish all invoices, accounts receipts and other vouchers to prove that the materials comply therewith. The Contractor shall at his own cost arrange for and/or carry out any test of any materials which the Bank may require.

7. **Contractor's superintendence and representative on the services/works**

The Contractor shall provide all necessary personal superintendence during the execution of the services/works, and as long thereafter as the Bank may consider necessary until the expiration of the tender period. The Contractor shall also during the whole time the services/works are in progress, employ a competent representative who shall be constantly in attendance at the services/works while the men are at services/work. Any directions,

explanations, instructions or notices given by the Bank to such representative shall be held to be given to the Contractor.

8. **Dismissal of Workmen**

The Contractor shall on the request of the Bank's representative, immediately dismiss any person employed thereon by him from works/services who may, in the opinion of the Engineer-in-charge, is incompetent or committed any misconduct and such persons shall not be again employed on the services/works, without the permission of the Engineer-in-charge.

9. **Access to Services/works**

The Bank and their respective representatives shall have free access to the services/works and/or the services/workshops, factories or other places at all reasonable times where materials are lying or from which they are being obtained and the Contractor shall give every facility to the Bank and their representatives necessary for inspection and examination and test of the materials and workmanship. No person not authorised by the Bank except the representatives of public authorities shall be allowed on the services/works at any time.

10. **Assignments and Sub-letting**

The whole of the services/works included in the Contract shall be executed by the Contractor and the Contractor shall not directly or indirectly transfer, assign or sub-let the Contract or any part share thereof or any interest therein without the prior written consent of the Bank, and no undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the services/works during their progress.

11. **Alterations, additions, omissions etc.**

No alteration, omission or variation shall vitiate this Contract but in case the Bank thinks proper at any time during the progress of the services/works to make any alterations in or additions to or omissions from the services/works or any alteration in the kind or quality of the materials to be used therein and shall give notice thereof in writing under his hand to the Contractor, the Contractor shall alter, add to or omit from, as the case may be, in accordance with such notice but the Contractor shall not do any services/work extra to or make any alterations or additions to or omissions from the services/works or any deviation from any of the provisions of the Contract, Stipulation, Specifications or Contract Drawings without the previous consent in writing of the Bank and the value of such extras, alterations, additions or omissions shall in all cases be determined with the prior approval in writing of the Bank in accordance with the provisions of Clause 12 hereof, and the same shall be added to or deducted from the Contract Amount, as the case may be, accordingly.

12. **Removal of improper services/work**

The Bank shall, during the progress of the services/works, have power to order in writing from time to time the removal from the services/works within such reasonable time or times, as may be specified in the order, of any materials which in the opinion of the Bank are not in accordance with the Specifications or the instructions of the Bank, the substitution of proper materials, and the removal and proper re-execution of any services/work executed with materials or workmanship not in accordance with the Scope of work, Drawings and Specifications or instruction, and the Contractor shall forthwith carry out such order at his own cost. In case of default on the part of the Contractor to carry out such order, the Bank shall have the power to employ and pay the other persons to carry out the same, and all expenses consequent thereon, or incidental thereto shall be borne by the Contractor, or may be deducted by the Bank from any moneys due, or that may become due, to the Contractor.

13. **Nominated Sub-Contractor**

All Specialists, Merchants, Tradesman and others executing any services/work of supplying and fixing any goods, for which prime cost prices or provisional sums are included in the Bill of quantities and/or Specifications, who may be nominated or selected by the Bank are hereby declared to be Sub-Contractors employed by the Contractor and are herein referred to as nominated Sub-Contractors.

No nominated Sub-Contractors shall be employed on or in connection with the services/works against whom the Contractor shall make reasonable objection or (save where the Bank and Contractor shall otherwise agree) who will not enter into Contract provided:

i. That the nominated Sub-Contractors shall indemnify the Contractor against the obligation in respect of the Sub-Contractor as the Contractor is under in respect of this Contract.
ii. That the nominated Sub-Contractor shall indemnify the Contractor against claims in respect of any negligence by the Sub-Contractor, his servants or agents or any misuse by them of any scaffolding or other plant, the property of the Contractor or under any Workmen's Compensation Act in force.
iii. Payment shall be made to the nominated Sub-Contractor within fourteen days provided that all nominated Sub-Contractor's accounts included in previous Certificates have been duly discharged, in default whereof, the Bank may pay the same and deduct the amount thereof from any sums due to the Contractor. The exercise of this power shall not create privity of contract as between the Bank and Sub-Contractor.

14. **Delay and Extension of Time**

If in the opinion of the Bank, the assigned services/works get delayed (a) by force majeure or (b) by reason of any exceptionally inclement weather or (c) by reason of proceedings taken or threatened by or dispute with adjoining or neighbouring owners or public authorities arising otherwise than through the Contractor's own default or (d) by the services/works or delays of other Contractors or Tradesmen engaged or nominated by the Bank and not referred to in the Bill of quantities, and/or Specification or (e) by reason of the Bank's instructions as per Clause 2 hereof or (f) by reason of civil commotion, legal combination of workmen or strike or lock-out affecting any of the Building trades or (g) in consequence of the Contractor not having received in due time, necessary instructions from the Bank for which he shall have specifically applied in writing or (h) from other causes which the Bank may certify as beyond the control of Contractor or (i) in the event the value of the services/work exceeds the value of the Priced Bill of quantities owing to variation, the Bank may make a fair and reasonable extension of time for completion of the Contract services/works. In case of such strike or lock-out the Contractor shall nevertheless constantly use his endeavours to prevent delay and shall do all that may reasonably be required to the satisfaction of the Bank to proceed with services/work.

If the contractor needs an extension of time for completion of the services/work or if the completion of services/work gets delayed for any reason beyond the due date of completion stipulated in the contract, the contractor shall apply to the employer for extension of time in writing at least 7 days before the expiry of the scheduled time and while applying for extension of time, contractor shall furnish the reasons in detail and his justification along with

documentary evidence (copy of relevant pages of hindrance register), if any, for delays. Only that period of extension of time as granted by the employer (on receipt of the application from the contractor or even in absence of any such application certification as to the reasonableness of the grounds for delay) will qualify for exemption of imposition of liquidated damages. For the balance period in excess of original stipulated period and an authorised extension of time granted by the employer, the provision of liquidated damages as stated under clause 18 will become applicable.

Further, the contract shall remain in force even for the period beyond the due date of completion irrespective of whether the contractor has applied or not, for the grant of extension of time for completion unless the employer decides to terminate the contract. The delay for completion of services/work for any reason will not entail any right to the contractor to claim any revision of rates or any extra compensation for any reason.
The conditions of force majeure, as mentioned above, are as follows:

i. Notwithstanding anything else contained in this document, neither party shall be liable for any delay in performing its obligations hereunder if such delay is caused by circumstances beyond its reasonable control including without limitation any delay caused by the acts of governments, acts of God, natural calamities, strikes, riots in any region, terrorist attack, war (declared and undeclared). However, upon the happening of any such event causing delay, the Contractor shall immediately give notice thereof in writing to the Bank. The Contractor is under obligation to take necessary steps to mitigate the effects of the force majeure event.

ii. Neither party shall, by reason of such event, be entitled to terminate the Contract in respect of such performance of their obligations.

iii. The obligations under the Contract shall be resumed as soon as practicable after the event has come to an end or ceased to exist. If the performance of any obligation under the Contract is prevented or delayed by reason of the event beyond a period mutually agreed, either party may at its option, terminate the Contract.

15. **Failure by Contractor to comply with the Bank's instructions**

If the Contractor after receipt of written notice from the Bank requiring compliance within ten days fails to comply with such further drawings and the Bank may employ and pay other persons to execute any such services/work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Bank as a debt or may be deducted from any moneys due to the Contractor.

16. **Termination of Contract by the Bank**

If the Contractor being an individual or a firm commits any "act of insolvency", or shall be adjudged an insolvent or being an Incorporated Company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervision of the Court and the Official Assignee or the Liquidator, in such acts of insolvency or winding up, as the case may be, shall be unable, within seven days after notice to him requiring him to do so, to show the reasonable satisfaction of the Bank that he is able to carry out and fulfil the Contract and to give security therefor, if so required by the Bank.

Or if the Contractor (whether an individual, firm or Incorporated Company) shall suffer execution or other process of Court attaching property to be issued against the Contractor,

Or shall suffer any payment under this Contract to be attached by or on behalf of any of the creditors of the Contractor,

Or shall assign or sublet this Contract without the consent in writing of the Bank first had and obtained,

Or shall charge or encumber this Contract or any payments due or which may become due to the Contractor hereunder,

Or if the Bank determine that the Contractor

i. has abandoned the Contract, or
ii. has failed to commence the services/works, or has without any lawful excuse under those Conditions suspended the progress of the services/works for 14 days after receiving from the Bank notice to proceed, or
iii. has failed to proceed with the services/works with such due diligence and failed to make such due progress as would enable the services/works to be completed within the time agreed upon, or
iv. has failed to remove materials from the site or to pull down, and replace services/work for seven days after receiving written notice that the said materials or services/work were condemned and rejected by the Bank under these Conditions or
v. has neglected or failed persistently to observe and perform all or any of the acts, matters or things by the Contract to be observed and performed by the Contractor for seven days after written notice shall have been given to the Contractor requiring the Contractor to observe or perform the same.

Then and in any of the said cases, the Bank may, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the Contract and liabilities of the Contractor, the whole of which shall continue in force fully as if the Contract had not been so determined, and as if the services/works subsequently executed had been executed by or on behalf of the Contractor and further, the Bank by his agents or servants may enter upon and take possession of the services/works and all plant, tools, scaffoldings, machinery and materials lying upon the Estate or the adjoining lands or roads, and use the same as his own property or may employ the same by means of his own servants and workmen in carrying on and completing the services/works or by employing any other Contractor or other person or persons to complete the services/works, and the Contractor shall not in any way interrupt or do any act, matter or thing to prevent or hinder such other contractor or other person or persons employed for completing and finishing or using the materials and plant for the services/works. When the services/works shall be completed or as soon thereafter as convenient, the Bank shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of fourteen days after receipt thereof by him, the Bank may sell the same by public auction, and give credit to the Contractor for the net amount realised. The Bank shall thereafter ascertain and certify in writing under his hand what (if anything) shall be due or payable to, or by the Bank, for the value of the said plant and materials so taken possession of by the Bank and the expense or loss which the Bank shall have been put to in procuring the services/works to be completed, and the amount, if any, owing to the Contractor and the amount which shall be so certified shall thereupon be paid by the Bank to the Contractor or by the Contractor to the Bank, as the case may be, and the decision of the Bank shall be final and conclusive between the parties.

17. **Termination of Contract by Contractor**

If payment of the amount payable by the Bank under certificate of the Bank's engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Bank or if the Bank shall repudiate the Contract, or if the services/works be stopped for three months under the order of the Bank or by any injunction or other order of any Court of Law, then and in any of the said cases, the Contractor shall be at liberty to determine the Contract by notice in writing to the Bank and he shall be entitled to recover from the Bank, payment for all services/works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose of the Contract.

18. **Settlement of dispute by Arbitration**

All disputes and differences of any kind whatever arising out of or in connection with the contract or the carrying out of the services/works (whether during the progress of the services/works or after the completion and whether before or after the determination, abandonment or breach of the contract) shall be referred to and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a final certificate or otherwise. The decision of the Bank with respect to any of the excepted matters shall be final and without appeal. But if either party is dissatisfied on any matter, the party may within 28 days after receiving notice of such decision give a written notice to the other party requiring that the matters in dispute be referred for Arbitration as per the procedure agreed upon herein. Such written notice shall specify the matters, which are in dispute or difference of which such written notice has been given. If both the parties agree a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator.

The arbitrator or arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the excepted matters, referred to in the preceding clause, and to determine all matters to dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid.

The arbitrator or arbitrators, as the case may be, shall make his or their award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings, the parties mutually settle or compromise their dispute or difference, on the parties filing their joint memorandum of the settlement or compromise, the arbitrator or the arbitrators, as the case may be, shall make an award in terms of such settlement or compromise.

Upon any such reference, the decision on the cost incidental to the reference and award respectively shall be in the discretion of the arbitrator or arbitrators, as the case may be, who may determine the amount thereof or direct the same to be taxed as between the party and party, and shall direct by whom and to whom and in what manner the same shall be borne and paid.

This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof.

The award of the arbitrator or arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that the Contractor shall not delay the carrying out of the services/works

by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the services/works with all due diligence and shall until the decision of the arbitrator or arbitrators is given, abide by the decision of the Bank. No award of the arbitrator or arbitrators, as the case may be, shall relieve the Contractor of his obligations to adhere strictly to the Bank's instructions with regard to the actual carrying out of the services/works. The Bank and the Contractor hereby also agree that arbitration under this clause shall be a condition precedent to any right of action under the contract. The venue of arbitration shall be the centre/city in which the services/work is being executed.

19. **Right of technical scrutiny of bill**

The Bank shall have a right to cause a technical examination of the services/works and the bill of the Contractor including all supporting vouchers, abstracts etc. to be made at the time of payment of the bill. If as a result of this examination or otherwise, any sum is found to have been overpaid or over-certified, it shall be lawful for the Bank to recover the sum.

20. **The Bank entitled to recover compensation paid to workmen**

If, for any reason, the Bank is obliged, by virtue of the provision of the Employees Compensation Act,1923, or any statutory modifications or re-enactment thereof to pay compensation to a workman employed by the Contractor in execution of the services/works, the Bank shall be entitled to recover from the Contractor the amount of compensation so paid, and without prejudice to rights of the Bank under the said Act. The Bank shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by the Bank to the Contractor under this Contract or otherwise. The Bank shall not be bound to contest any claim made against it under the said Act, except on the written request of the Contractor and upon his giving to the Bank full security to the satisfaction of the Bank for all costs for which the Bank might become liable in consequence of contesting such claim.

21. **Abandonment of Services/works**

If at any time after acceptance of the tender, the Bank shall, for any reasons whatsoever, not require the whole or any part of the services/works to be carried out, the Bank shall give notice in writing to the Contractor who shall have no claim to any payment of compensation or otherwise whatsoever on account of any profit or advantage which he might have derived from the execution of the whole services/works.

22. **Right of the Bank to terminate Contract in the event of death of Contractor, if individual**

Without prejudice to any of the rights or remedies under this Contract, if the Contractor, being an individual, dies, the Bank shall have the option of terminating the Contract without incurring any liability for such termination.

23. **Prevention of Sexual Harassment at services/work place:**

i. The contractor shall be solely responsible for full compliance with the provisions of “the Sexual Harassment of women at services/workplace (Prevention, Prohibition and Redressal) Act, 2013”. In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the contractor/Agency or Local Complaints Committee as the case may be and the contractor Agency shall ensure appropriate action under the said Act in respect of the Complaint.
ii. Any complaint of sexual harassment from any aggrieved employee of the Service Provider against any employee of the Bank or any employee of any other firm services/working in

the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.

iii. The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank's employee or other firm's employee, if sexual violence by the employee of the contractor is proved.

iv. The contractor shall be responsible for educating its employees about prevention of sexual harassment at services/workplace and related issues.

v. The contractor shall provide a complete and updated list of its employees who are deployed within the Bank's premises.

24. Non – Disclosure clause:

i. The contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/systems/equipment etc., which may come to the possession or knowledge of the Service Provider and /or the DB Developer during the course of discharging their contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or comply with applicable laws. The contractor shall not publish, permit to be published, or disclose any particulars of the services/works in any trade or technical paper or elsewhere without the previous written consent of the Second Party. Failure to observe the above shall be treated as breach of contract on the part of the contractor, as the case may be, and the Second Party shall be entitled to claim damages and pursue legal remedies.

ii. The contractor shall take all appropriate action with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied.

iii. Without prejudice to the formal Contract Agreement, all confidentiality and non-disclosure obligations binding the Contractor under this tender shall survive the expiration, completion, or termination of this Agreement for any reason whatsoever.

25. **<u>Debarment/Disqualification:</u>**

A **contractor is liable for debarment / disqualification** from bidding on the following grounds:
i. If it is determined that the contractor has committed the following acts or omissions in contravention of the code of integrity:

a. making offer, solicitation or acceptance of bribe, reward or gift or any material benefit, either directly or indirectly, in exchange for an unfair advantage in the procurement process or to otherwise influence the procurement process.
b. any omission or misrepresentation that may mislead or attempt to mislead so that financial or other benefit may be obtained, or an obligation avoided.
c. any collusion, bid rigging or anticompetitive behaviour that may impair the transparency, fairness, and the progress of the procurement process.
d. improper use of information provided by the procuring entity to the contractor with an intent to gain unfair advantage in the procurement process or for personal gain.
e. any financial or business transactions between the contractor and any official of the procuring entity related to tender or execution process of contract: which can affect the decision of the procuring entity directly or indirectly.
f. any coercion or any threat to impair or harm, directly or indirectly, any party or its property to influence the procurement process.

g. obstruction of any investigation or auditing of a procurement process.
h. making false declaration or providing false information for participation in a tender process

or to secure a contract:

a. failed to disclose conflict of interest.
b. failed to disclose any previous transgressions made in respect of the provisions of sub-clause with any public institution / entity in India or any other country during the last three years or of being debarred by any public procuring institution / entity.

ii. For any actions or omissions by the contractor other than violation of code of integrity, which in the opinion of the Bank warrants debarment, for the reasons like supply of sub-standard material, non-supply of material, abandonment of services/works, sub-standard quality of services/works, failure to abide
terms of the tender etc.

iii. If the contractor has been convicted of an offence— (a) under the Prevention of Corruption Act, 1988; or (b) the Indian Penal Code or any other law for the time being in force, for causing any loss of life or property or causing a threat to public health as part of execution of a public procurement contract.

26. **Insurance:** The contractor shall, within 14 days from the date of issue of the services/work order, ensure the services/works at his cost and keep them insure until the virtual completion of services/works, against loss or damage by fire with an office in the joint names of the employer and the contractor (the name of the employer i.e., “RESERVE BANK OF INDIA” being placed first in the policy). It shall cover the following risks.

i. **Workmen compensation policy** for the employees of the contractor at site.
ii. **Third party liability policy** with a limit of ₹5 lakh per accident maximum auto 3 accident per year.

Note: If the contractor does not provide these policies, the Bank reserves the right to take the above insurance policies themselves and recover **double the cost as penalty** thereof from the bill of the contractor or any other action as it deems fit.

27. Other obligation to contractor:

i. The Contractor should employ only reliable and verified personnel. Complete details of all services/workers—such as valid identification proof, address proof, and two recent passport-sized photographs—must be submitted to the Bank prior to deployment.

ii. Police verification for each services/worker is mandatory and should be arranged by the Contractor at their own cost.

iii. The Contractor shall ensure that helpers deployed to assist the electricians, plumbers and carpenters are suitably experienced.

iv. In the event of any dispute, misconduct, theft, or burglary involving a services/worker employed by the Contractor, the Contractor shall be held solely responsible and shall take prompt and appropriate action to resolve the issue to the Bank's satisfaction.

v. The Contractor must ensure payment of minimum wages to all deployed services/workers as prescribed under the Code on Wages 2019 or any other applicable laws. Any violation in this regard shall be treated as a serious default.

vi. The Contractor shall comply with all applicable labour laws, rules, and regulations as framed by the Central and State Governments, including but not limited to those relating to minimum wages, ESI, EPF, Contract Labour (Regulation and Abolition) Act, Payment of Wages Act, and related statutory provisions. Contractor shall submit the declaration in this regard as per Annexure IX.

----------x----------

<u>खंड (V) – अनुबंध की विशेष शर्त</u>

1. **अनुबंध अवधि:** टेंडर अवधि 01 अप्रैल, 2026 से 31 मार्च, 2027 तक होगी और अनुबंध अवधि अनुबंध के प्रदान की तारीख या 01 दिसंबर, 2026, जो भी बाद की हो, से 31 मार्च, 2027 तक वैध रहेगी। बाद में, यह अधिकतम दो बार, एक बार में एक बार, वित्तीय वर्ष 2027-28 और 2028-29 के लिए, शर्तों और प्रावधानों में कोई परिवर्तन किए बिना, सफल बोलीदाता के संतोषजनक प्रदर्शन के अधीन, बढ़ाई जा सकती है।

   <u>यदि न्यूनतम मजदूरी में द्विवार्षिक संशोधन किया जाता है, तो ठेकेदार अपनी लागत पर सेवाओं/श्रमिकों को संशोधित दरें या अंतर राशि का भुगतान करेगा। बैंक द्वारा कोई अंतर वृद्धि का भुगतान नहीं किया जाएगा। इसलिए, वे इस बात को ध्यान में रखते हुए दर को उद्धृत कर सकते हैं।</u>

   बैंक से उनके टेंडर के स्वीकृति की सूचना प्राप्त होने पर, सफल टेंडरदाता अनुबंध को लागू करने के लिए बाध्य होगा। सफल टेंडरदाता खंड III में निर्दिष्ट अनुबंध की शर्तों और अंतिम रूप से निर्धारित दरों के अनुसार 07 दिनों के भीतर एक समझौते पर हस्ताक्षर करेगा।

   अनुबंध का नवीनीकरण निम्नलिखित सूत्र के अनुसार वार्षिक आधार पर एक बार किया जाएगा:

   AC = AP / 100 (15+85(CPIc / CPIp)

   जहां, AC और AP क्रमशः संशोधित मूल्य (वर्तमान वर्ष) और वर्तमान मूल्य (पिछला वर्ष) हैं।
   CPIc और CPIp क्रमशः वर्तमान वर्ष और पिछले वर्ष के लिए अनुबंध की शुरुआत की तारीख से पहले छह महीने के लिए करों को छोड़कर औद्योगिक श्रमिकों के लिए उपभोक्ता मूल्य सूचकांक हैं।

2. **प्रदर्शन बैंक गारंटी (PBG):** सफल बोलीदाता को सेवाओं/कार्य के प्रदान की तारीख से 14 दिनों के भीतर अनुबंध मूल्य के 5% के बराबर एक प्रदर्शन बैंक गारंटी (PBG) प्रस्तुत करनी होगी। PBG अनुबंध की पूरी अवधि तक वैध रहनी चाहिए और अनुलग्नक IX में दिए गए प्रारूप का सख्ती से पालन करना चाहिए, जिसमें अनुबंध की समाप्ति के बाद न्यूनतम तीन महीने की दावा अवधि होनी चाहिए। प्रदर्शन बैंक गारंटी (PBG) एक ePBG (इलेक्ट्रॉनिक), एक भौतिक प्रति या NEFT के माध्यम से समतुल्य राशि के लिए प्रस्तुत की जा सकती है।

3. **ठेकेदार के कर्तव्य:** वैधता अवधि के अंत तक अनुबंध को सफलतापूर्वक निष्पादित करना ठेकेदार की जिम्मेदारी बनी रहेगी। यदि ठेकेदार निर्धारित कार्य को पूरा नहीं करता है, तो उसकी PBG/सुरक्षा जमा को बुलाया/जब्त किया जाएगा। इसके अलावा, ठेकेदार को अपनी लापरवाही के कारण बैंक को हुए किसी भी प्रकार के नुकसान से बैंक को क्षतिपूर्ति करनी होगी और जिसके लिए बैंक जिम्मेदार नहीं है।

   ठेकेदार को अनुबंध अवधि के दौरान हमेशा, रिजर्व बैंक ऑफ इंडिया, निर्गमडिपार्टमेंट, देहरादून के महाप्रबंधक/उप महाप्रबंधक-इन-चार्ज या उनके किसी अधीनस्थ अधिकारी से लिखित रूप से ऐसी सूचना प्राप्त होने के **18 घंटे के**

भीतर, जितने भी योग्य श्रमिक/मजदूर आवश्यक होंगे, उन्हें आपूर्ति करनी होगी, और रिजर्व बैंक ऑफ इंडिया, देहरादून के निर्गमडिपार्टमेंट में नोटिस में निर्दिष्ट विविध आपूर्ति वस्तुओं के कार्य के लिए भी।

आपातकालीन अवसरों/मामलों में, ठेकेदार को **तीन घंटे की छोटी सूचना** के भीतर पर्याप्त संख्या में श्रमिक/मजदूर प्रदान करने के अनुरोध का पालन करना होगा। किसी भी अवसर/मामले को आपातकालीन घोषित करने का निर्णय बैंक के पास होगा और इस अनुबंध के उद्देश्य के लिए यह पर्याप्त होगा कि बैंक ने ऐसी सूचना दी है और इसे आपातकालीन घोषित किया है। ठेकेदार को इसका पालन करना चाहिए और तदनुसार कार्य करना चाहिए। सिक्कों के बैग और नोट बॉक्स का लोडिंग और अनलोडिंग एक बंद क्षेत्र, अर्थात् सुरक्षा-यार्ड में किया जाएगा।

ऐसी दी गई सूचना का पालन किया जाएगा, भले ही इसके लिए सामान्य व्यवसाय घंटों से अधिक समय या नेगोशिएबल इंस्ट्रूमेंट्स एक्ट, 1881 के तहत सार्वजनिक अवकाश के रूप में घोषित दिन/दिनों, जिसमें शनिवार और रविवार या इस संबंध में लागू किसी अन्य वर्तमान कानून/प्रावधान पर काम करना पड़े।
ठेकेदार अनुबंध को आगे नहीं सौंपेगा। वह बैंक की पूर्व लिखित सहमति के बिना अनुबंध का कोई भाग सबलेट नहीं करेगा। इस शर्त के उल्लंघन की स्थिति में, बैंक अनुबंध को रद्द कर सकता है और PBG/सुरक्षा जमा को बुला सकता/जब्त कर सकता है।

ठेकेदार को श्रमिक/मजदूर की अक्षमता/गतिविधि या ठेकेदार द्वारा अपर्याप्त श्रमिक/मजदूर की तैनाती या किसी भी अक्षमता, लापरवाही या दोष या वजन लगाने, लोडिंग, अनलोडिंग, भंडारण, कार्टिंग, पैकिंग, अनपैकिंग, वाहन द्वारा ले जाने और सिक्कों के बैग/नोट बॉक्स की डिलीवरी में देरी या उसके द्वारा या श्रमिक/मजदूर या ठेकेदार द्वारा नियुक्त अन्य कर्मचारियों के द्वारा किसी भी धोखाधड़ी या धोखेबाजी के आचरण के कारण हुए किसी भी क्षति या नुकसान की भरपूर क्षतिपूर्ति करनी होगी।

बैंक को ठेकेदार को उन श्रमिक/मजदूर/कर्मचारियों की सेवाओं का उपयोग न करने का निर्देश देने का अधिकार होगा जो उपरोक्त कार्यों को करने में अक्षम और/या लापरवाह हैं। बैंक को यह अधिकार भी होगा कि वह ठेकेदार को उन कर्मचारियों/श्रमिकों/मजदूरों की सेवाओं का उपयोग बंद करने का निर्देश दे जो बैंक में या अन्यथा उपरोक्त कार्यों को करते समय किसी भी धोखाधड़ी या धोखेबाजी की गतिविधि में लिप्त पाए जाते हैं। बैंक से ऐसे निर्देश प्राप्त होने पर, ठेकेदार तुरंत बैंक में उपरोक्त कार्यों को करने के लिए ऐसे कर्मचारियों/श्रमिकों/मजदूरों की सेवाओं का उपयोग बंद कर देगा। **यदि ठेकेदार बैंक के निर्देश का पालन नहीं करता है, तो बैंक ऐसी अनुपालन अवधि के लिए प्रति व्यक्ति प्रति दिन ₹1000/- (केवल एक हजार रुपये) का जुर्माना लगा सकता है।** यदि लगातार अनुपालन या बार-बार दोहराव होता है, तो बैंक अनुबंध रद्द कर सकता है और PBG/सुरक्षा जमा को बुला सकता/जब्त कर सकता है।

ठेकेदार को अपने द्वारा अनुबंध के संबंध में नियुक्त श्रमिकों द्वारा होने वाली व्यक्तिगत चोटों के लिए उपयुक्त दायित्व बीमा कवर लेना चाहिए और वह यह सुनिश्चित करेगा कि यह बीमा कवर इस समझौते की अवधि के दौरान हमेशा वैध रहे। महाप्रबंधक/उप महाप्रबंधक-इन-चार्ज, निर्गमडिपार्टमेंट को ठेकेदार से ऐसे खरीदे गए बीमा नीतियों को प्रस्तुत करने और उन्हें सत्यापित, जांच या जांच करने का अधिकार होगा ताकि वह ठेकेदार द्वारा लिए गए बीमा कवर की पर्याप्तता के बारे में संतुष्ट हो सके। यदि महाप्रबंधक/उप महाप्रबंधक-इन-चार्ज, निर्गमडिपार्टमेंट निर्धारित

करता है कि बीमा कवर पर्याप्त नहीं है (राशि) या अनुबंध कर्मचारियों के कार्य से जुड़े जोखिमों को शामिल नहीं करता है, तो ठेकेदार को मौजूदा बीमा नीति में शामिल नहीं किए गए अतिरिक्त राशि और जोखिमों के लिए बीमा कवर खरीदना होगा ताकि महाप्रबंधक/उप महाप्रबंधक-इन-चार्ज, निर्गमडिपार्टमेंट द्वारा निर्धारित अपर्याप्तता को पूरा किया जा सके, अन्यथा बैंक अतिरिक्त राशि और/या अतिरिक्त जोखिमों के लिए बीमा खरीद सकता है। बैंक इस संबंध में बैंक द्वारा किए गए व्यय को ठेकेदार से वसूल करेगा।

ठेकेदार को बैंक से अनुबंध प्रदान के संबंध में पत्र प्राप्त होने के तुरंत बाद, इस समझौते के अनुसार कार्य करने से संबंधित श्रमिक/मजदूर, सुपरवाइजर या अन्य कर्मचारी/अधिकारियों के नामों वाली सूची प्रस्तुत करनी होगी। ठेकेदार को उपर्युक्त श्रमिक/मजदूर, सहायक, सुपरवाइजर या अन्य कर्मचारी/अधिकारियों की तस्वीरें, निवास पते, स्थायी पते और चरित्र प्रमाण पत्र भी प्रस्तुत करने होंगे। ठेकेदार को अनुबंध की शुरुआत से पहले पुलिस विभाग द्वारा सभी श्रमिक/मजदूर, सहायक, सुपरवाइजर या अन्य कर्मचारी/अधिकारियों के पृष्ठभूमि और चरित्र की जांच करवानी होगी।

ठेकेदार सुनिश्चित करेगा कि सभी कार्य/गतिविधियां उचित, सावधानीपूर्वक, त्वरित और कुशल तरीके से की जाएं। पूर्ण कार्य/गतिविधियां नोट बॉक्स और सिक्कों के बैग को किसी भी क्षति पहुंचाए बिना की जानी चाहिए।
इस समझौते के तहत कार्य के निष्पादन के लिए नियुक्त अनुबंध श्रमिकों की निगरानी और नियंत्रण ठेकेदार द्वारा किया जाएगा। अनुबंध श्रमिकों की उपस्थिति/अनुपस्थिति के अंकन के लिए रिकॉर्ड/मस्टर का रखरखाव ठेकेदार की जिम्मेदारी होगा और ऐसा रिकॉर्ड/मस्टर हमेशा ठेकेदार के नियंत्रण में रहेगा।

ठेकेदार सुनिश्चित करेगा कि इस अनुबंध के तहत कार्य करने के लिए उसके द्वारा नियुक्त श्रमिक/मजदूर शराब या अन्य मादक पदार्थों के आदी नहीं हैं। बैंक के परिसर में धूम्रपान, शराब का सेवन, तंबाकू या पान मसाला चबाना वर्जित है।
ठेकेदार इस अनुबंध की अवधि के दौरान हर समय ठेका श्रमिकों के बीच अनुशासन बनाए रखेगा और छुट्टी या अनुपस्थिति से संबंधित मुद्दों का प्रशासन करेगा। ठेकेदार सभी श्रमिक/मजदूर और अन्य कर्मियों को फोटो पहचान पत्र भी जारी करेगा जो इस अनुबंध के विषय के कार्यों के निष्पादन से संबंधित हो सकते हैं।

4. **दंड धारा:** बैंक को यह अधिकार होगा कि वह ठेकेदार को किसी भी अयोग्य और/या लापरवाह श्रमिक/मजदूर/कार्यकर्ता की सेवाएं न लेने का निर्देश दे। बैंक को यह अधिकार भी होगा कि वह ठेकेदार को किसी भी श्रमिक/मजदूर/कार्यकर्ता की सेवाएं न लेने का निर्देश दे जो बैंक में या अन्यथा उपरोक्त कार्यों के दौरान किसी भी अनैतिक या धोखाधड़ी की गतिविधि में लिप्त पाए जाते हैं। बैंक से ऐसे निर्देश प्राप्त होने पर, ठेकेदार तुरंत ऐसे श्रमिक/मजदूर/कार्यकर्ताओं की सेवाएं न लेना बंद कर देगा। **यदि ठेकेदार बैंक के निर्देश का पालन नहीं करता है, तो बैंक ₹1000/- (केवल एक हजार रुपये) प्रति व्यक्ति प्रति दिन का जुर्माना लगा सकता है जब तक ऐसा अनुपालन जारी रहता है।** लगातार अनुपालन या बार-बार दोहराए जाने की स्थिति में, बैंक अनुबंध रद्द कर सकता है और PBG/सुरक्षा जमा जब्त कर सकता है।

यदि ठेकेदार द्वारा बैंक द्वारा जारी श्रमिक/मजदूर की आपूर्ति के लिए किसी अनुरोध में कोई देरी (3 घंटे) होती है या अनुबंध के निर्देशों का उल्लंघन होता है, जिसे भारतीय रिजर्व बैंक, देहरादून के जनरल मैनेजर/उप महाप्रबंधक-

<u>जिम्मेदार, मुद्रा विभाग द्वारा जुर्माना लगाने योग्य गंभीर माना जाता है, तो उपरोक्त जनरल मैनेजर/उप महाप्रबंधक-जिम्मेदार ठेकेदार पर प्रति मामले ₹5,000 (केवल पांच हजार रुपये) से अधिक नहीं का जुर्माना लगा सकते हैं।</u>

5. **न्यूनतम मजदूरी और मजदूरी में वृद्धि की गणना:** अनुबंध अवधि के दौरान मजदूरी में कोई वृद्धि केंद्र सरकार द्वारा जारी न्यूनतम मजदूरी अधिसूचना के अनुसार होगी, और अंतर की राशि बैंक द्वारा नहीं दी जाएगी क्योंकि दरों की समीक्षा ऊपर वर्णित अनुच्छेद 1 में उल्लिखित नवीनीकरण सूत्र के अनुसार होती है।

6. **भुगतान शर्तें: मासिक भुगतान निम्नलिखित दस्तावेजों के साथ बिल जमा करने पर किया जाएगा।**

   i. वर्तमान माह का मूल चालान।

   ii. वर्तमान माह की उपस्थिति सूची।

   iii. पिछले माह का मजदूरी वितरण रिकॉर्ड (बैंक खाता डेबिट स्टेटमेंट के साथ सारांश रिपोर्ट)। किसी भी परिस्थिति में नकद भुगतान नहीं किया जाना चाहिए।

   iv. पिछले माह के मजदूरी स्लिप, जिन्हें व्यक्तिगत ठेका श्रमिकों द्वारा हस्ताक्षरित किया गया हो और जिनमें उल्लिखित राशि प्राप्त की गई हो।

   v. पिछले माह का ESI जमा चालान, जहां लागू हो, समेकित और विस्तृत विवरण के साथ।

   vi. पिछले माह का EPF जमा चालान, जहां लागू हो, समेकित और विस्तृत विवरण के साथ।

   vii. ठेका कर्मचारियों को किए गए अन्य भुगतानों (बोनस आदि) का प्रमाण।

   viii. हैंडलर्स के संबंधित बैंक खाते में भुगतान वितरण के बारे में एक पत्र और एजेंसी द्वारा घोषणा जिसमें यह बताया गया हो कि वह 1948 (XI of 1948) के न्यूनतम मजदूरी अधिनियम और भारत सरकार द्वारा समय-समय पर जारी सभी लागू नियमों, EPFO, ESIC (यदि लागू हो), बोनस और श्रमिकों के रोजगार से संबंधित भारत सरकार द्वारा जारी अन्य अधिनियम/नियमों के अनुसार कार्य कर रही है।

   ix. तैनात श्रमिकों के संबंध में श्रम आयुक्त, श्रम सुविधा वेबसाइट, EPFO और ESIC आदि को जमा किए गए किसी भी अन्य अवधि वापसी दस्तावेज 07 दिनों के भीतर जमा किए जाएंगे (जब लागू हो)।

   x. इसके अलावा, सरकार के नियमों के अनुसार आयकर सरचार्ज, TDS और कोई अन्य वैधानिक कर तथा RMD @5% सभी चालू खाता बिलों से काटे जाएंगे।

धारा (VI) - परिशिष्ट जिसका ऊपर उल्लेख किया गया है

ऊपर उल्लिखित अनुबंध की सामान्य शर्तों में उल्लिखित धाराओं का संदर्भ

आरंभ की तिथि	सेवाओं/कार्य आदेश जारी करने की तिथि से 14वां दिन या कार्य आदेश में उल्लिखित अनुसार
भुगतान के सम्मान की अवधि	45 दिन
PBG	@अनुबंध राशि का 5%

अनुबंध की विशेष शर्तों में उल्लिखित धाराओं का संदर्भ

1	अनुबंध अवधि	टेंडर अवधि 01 अप्रैल, 2026 से 31 मार्च, 2027 तक होगी और अनुबंध अवधि अनुबंध के पुरस्कार की तिथि या 01 दिसंबर, 2026, जो भी बाद में हो, से 31 मार्च, 2027 तक वैध होगी। बाद में, यह अधिकतम दो बार, एक बार में, FY 2027-28 और 2028-29 के लिए, शर्तों और नियमों में कोई परिवर्तन किए बिना, सफल बोलीदाता के संतोषजनक प्रदर्शन के अधीन, विस्तारित की जा सकती है।
2	PBG	@अनुबंध राशि का 5%

धारा VII

सुरक्षा कोड

1. प्रथम चिकित्सा उपकरण, जिसमें स्टराइल ड्रेसिंग और कपास की पर्याप्त आपूर्ति शामिल है, एक आसानी से पहुंच योग्य स्थान पर रखे जाएंगे।

2. घायल व्यक्ति को उस स्थिति में बिना समय गंवाए सार्वजनिक अस्पताल ले जाया जाएगा जहां घाव के लिए अस्पताल में भर्ती कराना आवश्यक हो।

3. सभी सेवाओं/कार्यों के लिए जो जमीन से सुरक्षित रूप से नहीं किए जा सकते, सेवाओं/कार्यकर्ताओं के लिए उपयुक्त और मजबूत स्कैफोल्ड प्रदान किए जाने चाहिए।

4. कोई भी पोर्टेबल एकल सीढ़ी 8 मीटर से अधिक लंबी नहीं होनी चाहिए, साइड रेल्स के बीच की चौड़ाई 30 सेमी (स्पष्ट) से कम नहीं होनी चाहिए और दो आसन्न सीढ़ियों के बीच की दूरी 30 सेमी से अधिक नहीं होनी चाहिए। जब सीढ़ी का उपयोग किया जाता है, तो आवश्यक सुरक्षा उपाय लिए जाने चाहिए।

5. खुदाई की गई सामग्री को खाई के किनारे से 1.5 मीटर के भीतर या खाई की गहराई के आधे से अधिक दूरी पर नहीं रखा जाना चाहिए, जो भी अधिक हो। सभी खाई और खुदाई में आवश्यक न्यूनतम ऊंचाई एक मीटर होनी चाहिए।

6. किसी भी इमारत या सेवाओं/कार्य प्लेटफॉर्म के फर्श पर बने प्रत्येक खुले स्थान को व्यक्ति या सामग्री के गिरने से रोकने के लिए उपयुक्त बाड़ या रेलिंग से सुरक्षित किया जाना चाहिए जिसकी न्यूनतम ऊंचाई एक मीटर होनी चाहिए।

7. कोई भी फर्श, छत या संरचना का अन्य हिस्सा इतना अतिभारित नहीं होना चाहिए कि यह असुरक्षित हो जाए।

8. एस्फाल्ट, सीमेंट, मोर्टार या कंक्रीट और चूने के मोर्टार जैसी सामग्री के मिश्रण और संभालने में लगे सेवाओं/कार्यकर्ताओं को सुरक्षात्मक जूते और रबर के हाथ के दस्ताने प्रदान किए जाने चाहिए।

9. वेल्डिंग सेवाओं/कार्यों में लगे लोगों को वेल्डर के सुरक्षात्मक आंखों के शील्ड और दस्ताने प्रदान किए जाने चाहिए।

10. सीसा या सीसा उत्पाद वाली कोई भी पेंट का उपयोग पेस्ट या तैयार पेंट के रूप में छोड़कर नहीं किया जाना चाहिए।

11. जब पेंट स्प्रे के रूप में लगाया जाता है या सीसा वाली पेंट वाली सतह को सूखे रूप से रगड़ा और खरोंचा जाता है, तो सेवाओं/कार्यकर्ताओं के उपयोग के लिए उपयुक्त फेस मास्क आपूर्ति किए जाने चाहिए।

12. सेवाओं/कार्य में उपयोग किए जाने वाले उठाने वाले मशीन और टैकल, उनके अटैचमेंट, एंकरेज और सपोर्ट्स पूर्ण रूप से ठीक होने चाहिए।

13. सामग्री उठाने या नीचे लाने में या निलंबन के साधन के रूप में उपयोग किए जाने वाले रस्सियों को टिकाऊ गुणवत्ता और पर्याप्त ताकत वाले होने चाहिए और दोष मुक्त होने चाहिए।

अग्नि सुरक्षा कोड

1. साइट पर उपयोग किए जाने वाले कटिंग/ड्रिलिंग मशीन और अन्य विद्युत संचालित उपकरणों को सही रेटिंग वाले विद्युत आउटलेट में प्लग किया जाना चाहिए।
2. केवल ISI अंकित 3 पिन प्लग और अन्य उपकरण और उपकरणों का उपयोग किया जाना चाहिए।
3. उपयोग किए जाने वाले विद्युत शक्ति केबल/तारों में कोई जोड़ नहीं होना चाहिए और वे उचित रेटिंग वाले होने चाहिए।
4. सभी विद्युत उपकरण, जैसे वेल्डिंग, ड्रिलिंग, कटिंग मशीन आदि, संचालन के दौरान रिसाव धारा से बचाने के लिए सुरक्षित और दृढ़ रूप से भू-संयोजित होने चाहिए।
5. किसी भी दिन पहली बार वेल्डिंग सेवाओं/कार्य की शुरुआत से पहले, आग विभाग को सूचित किया जाना चाहिए और केवल आग अधिकारियों/कर्मचारियों द्वारा साइट निरीक्षण के बाद ही सेवाओं/कार्य शुरू किए जाने चाहिए।
6. साइट पर एक आसानी से पहुंचने योग्य क्षेत्र में पानी और रेत के दो बाल्टी रखे जाएंगे।
7. अग्नि अधिकारियों द्वारा अनुशंसित और जारी किए गए अग्निशामक यंत्र साइट पर रखे जाएंगे।
8. उपयोग किए गए पेंट ड्रमों को उन्हें ठीक से बंद करने के बाद ही निर्दिष्ट भंडार में संग्रहीत किया जाएगा।
9. सेवा/कार्य की आवश्यकता के अनुसार सुरक्षा जूते, हाथ के दस्ताने, वेल्डर का मास्क, कान के प्लग आदि जैसे व्यक्तिगत सुरक्षा उपकरण ठेकेदार द्वारा सेवा/कार्यकर्ताओं को प्रदान किए जाएंगे ताकि व्यावसायिक स्वास्थ्य खतरों से बचाया जा सके।
10. सुरक्षा बेल्ट ठेकेदार द्वारा प्रदान की जाएगी और सेवा/कार्यकर्ताओं द्वारा भूमि स्तर से 10' से अधिक ऊंचाई से सेवा/कार्य करते समय उपयोग की जाएगी।
11. लिफ्ट लॉबी और सीढ़ियों के पास किसी भी पास का उपयोग किसी भी प्रकार की सामग्री/अपशिष्ट को स्टैकिंग / डंपिंग के लिए नहीं किया जाएगा।
12. दोनों सीढ़ियों के दरवाजे सामान्य रूप से बंद रखे जाएंगे।
13. किसी भी अग्निशामक यंत्र को उनके निर्दिष्ट स्थान से हटाया/स्थानांतरित नहीं किया जाएगा।
14. जब उपकरण का उपयोग नहीं हो रहा हो तो सेंट्रल्स से बिजली की आपूर्ति बंद कर दी जाएगी।
15. सेवा/कार्य से उत्पन्न लकड़ी के बुरादे और आरी की धूल को दैनिक आधार पर एकत्र किया जाएगा, साइट से हटाया जाएगा और निर्दिष्ट स्थान पर उचित तरीके से संग्रहीत किया जाएगा।
16. सेवा/कार्य से उत्पन्न किसी भी मलबे को दैनिक आधार पर एकत्र किया जाएगा, साइट से हटाया जाएगा और निर्दिष्ट स्थान पर उचित तरीके से संग्रहीत किया जाएगा।
17. ठेकेदार द्वारा सेवा/कार्यकर्ताओं को कार्यालय के समय के बाद सेवा/कार्य करते समय बैटरी संचालित आपातकालीन लाइट/टॉर्च प्रदान की जाएगी।

Section-VIII

Scope of Services/work

1	**Background:**	The tenderer shall supply sufficient number of adult and able-bodied labourers/mazdoors, which should not be less than 04 + 1 Supervisor per day, as specified in requisition for: (a) Loading, unloading, weighing, carting, stacking etc., of Briquettes packed in bags and also for miscellaneous incidental items of work in the premises of RBI, Dehradun, or at any premises identified by the Bank. Each Bag weighs at around 50-60 Kg. (b) Loading, unloading, weighing, carting, stacking, spreading etc., of full notes boxes (Wooden / Metal), empty boxes and also for miscellaneous incidental items of work in the premises of RBI, Dehradun, or at any premises identified by the Bank. Each Wooden Box weighs at around 80-100 KG & each Metal Box weighs at around 90-120 Kg.
2	**Requirement:**	Minimum 04 unskilled Labourers + 01 Semi Skilled Supervisor

Annexure – I

FORMAT FOR POWER OF ATTORNEY FOR SIGNING OF PROPOSAL

(On Non-Judicial Stamp Paper of appropriate value)

Know all men by these presents, We……..……(Name of the Contractor and address of their registered office) do hereby constitute, appoint and authorize Mr. / Ms. …… ……(Name and residential address of Power of Attorney holder) who is presently employed with us and holding the position of ……as our attorney, to do in our name and on our behalf, all such acts, deeds and things necessary in connection with or incidental to our bid for the **"Name of services/work "** including signing and submission of all documents, deputing persons in pre-bid meeting and providing information / responses to RBI, representing us in all matters before RBI, and generally dealing with RBI in all matters in connection with our proposal for the said Project.

We hereby agree to ratify all acts, deeds and things lawfully done by our said attorney pursuant to this Power of Attorney and that all acts, deeds and things done by our aforesaid attorney shall and shall always be deemed to have been done by us.

Note:

Power of Attorney should be properly stamped and notarized Power of Attorney furnished shall be irrevocable.

Signature/(s) of the Contractor Name/(s)

Stamp/Seal of the Contractor

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified.)

Annexure II

Important Instructions Regarding E-tender

This is an e-procurement event of RBI. The e- procurement Service Provider/Contractor is the Central Public Procurement Portal(CPPP).
https://etenders.gov.in/eprocure/app

Process of E-tender : Contractor manual kit is available on home page.

A) Registration for new contractor: The process involves vendor's registration with CPP portal which is free of cost. https://etenders.gov.in/eprocure/app?page=ContractorsManualKit&service=page

For any technical related queries please call at 24 x 7 Help Desk Number

0120-4001 002

0120-4001 005

0120- 4493395

(Please do confirm these numbers from the CPP Portal)
International Contractors are requested to prefix +91 as country code

Email Support:
For any Issues or Clarifications relating to the published tenders, contractors are requested to contact the respective Tender Inviting Authority

Technical - support-eproc@nic.in

Policy Related - cppp-doe@nic.in

Annexure-III

Detail of participating firm/contractor/contractor on firm's letterhead

1.	Contractor Name	
2.	Status of Firm	Proprietorship Firm/Partnership firm/ Limited/Others If Others Specify:_____ [Enclose certificate of Registration]
3.	Name of Proprietor/Partners/Directors of the firm/company	
4.	Number of Years in Operation	
5.	Address of Registered Office:	
6.	Address of manufacturing plant	
7.	Contractor's address where order/contract is to be placed	
8.	Telephone Number of address where order is to be placed Website & Email ID	_____ (Country Code) (Area Code) (Telephone No.) _____
9.	PAN No.	_____ [Also, Enclose copy of PAN Card]
10.	GST No. (refer sl. no. 8 above)	_____ [Also, Enclose copy of GST Certificate]
11.	EPF Registration No.	_____ [Also, Enclose copy of EPF Registration Certificate]
12.	ESI code No.	_____ [Also, Enclose copy of relevant document]
13.	Whether Micro / Small / Medium Enterprise	(Contractor to submit documents as specified it ITB)

14.	**Banker Detail (The account for receiving payment)** [Also, Enclose copy of cancelled Cheque]	
I.	Banker's Name	
II.	Branch	
III.	Bank account number	
IV.	IFSC	
15.	**Detail of Service Setup**	
I.	Address	
II.	Email	
III.	Telephone/Mobile No	
IV.	No of person stationed	

Place:
Date:

[Signature of Authorized Signatory of Contractor]
Name:
Designation:
Seal:

Annexure – IV

List of Clients on firm's letterhead

As per eligibility criteria details of qualifying services/works

		For services/work experience (Services/work to be completed before 5 years)	Minimum value of each completed services/work (Services/work to be completed within 5 years)		
		Client	**Client 1**	**Client 2**	**Client 3**
1	**Description of the services/work**				
2	**Detail of client address, telephone number & contact person & email**				
3	**Services/work order/Letter of award detail (Enclosed)**				
4	**Value of the services/work**				
5	**Date of start of services/work**				
6.	**Date of finish of services/work**				
7.	**Completion period as per services/work order**				
8.	**Whether services/works completed in time or not (No of days of delay)**				
9.	**Whether services/works are under Comprehensive Annual Maintenance Contract (CAMC)**				

Place:
Date:

[Signature of Authorized Signatory of Contractor]
Name:
Designation:
Seal:

ANNEXURE - V

On the Letter Head of company/firm/organization

Please always quote in your correspondence

Ref. No. _____ Date: _____

To,
The Regional Director
Reserve Bank of India
Issue Department
Dehradun - 248013

Dear Sir,

Name of Services/work: _____

Client's Certificate regarding performance of the Contractor

We confirm that M/s. (Name of the contractor) _____ have carried out the following services/work/s for us. The firm may be considered sound for entrusting captioned costing up to .

2. Other particulars are given below for your perusal and record:

Sr. No.	Particulars	Comments of the Client
1	Name of the eligible services/work with brief particulars	
2	Services/work order No. and date	
3	Project/services/work cost	
4	Date of commencement of services/work	
5	Stipulated date of completion	
6	Actual date of completion	
7	Details of compensation levied for delay (indicate amount), if any	

Sr. No.	Particulars	Comments of the Client
8	Gross amount of the services/work completed and paid for	
9	**Performance Report :**	Outstanding / Very Good / Good / Fair / Satisfactory / Poor
	(i) Quality of executed services/work (indicate grading)	
	(ii) If firm is maintaining the system under Annual maintenance Contract (AMC). Indicate grading for performance of AMC	
10	Comments of the Client on the capabilities of the M/s. _____ (Indicate Grading): Outstanding / Very Good / Good / Fair / Satisfactory / Poor	
	(a)Technical proficiency	
	(b) Financial soundness	
	(c) Mobilization of Manpower	
	(d) General Behavior	
11	Any other information which you consider will help us in making our decision.	

Office Seal of the Client

Yours faithfully,

(Signature of the Responding Officer*)
For S.E.(E) / Executive Engineer (E)

* Regarding performance report/clients certificate, for services/works carried out for Government/ public sector companies, the certificate should be signed by the concerned Executive Engineer or an officer in an equivalent or higher rank. For services/works carried out for Private companies, Copy of TDS has to be submitted for proving the credentials/contract amount.

(i) All columns should be filled .in properly

(ii) The Client Certificates should be submitted in a sealed cover addressed to the Reserve Bank of India ……. for each of the Prequalification services/work/s

Annexure VI

On the Letter Head of Bank – not older than six months from the date of issue of tender

Please always quote in your correspondence

Ref. No. _____ Date: _____

To,
The Regional Director
Reserve Bank of India
Issue Department
Dehradun - 248013

Dear Sir,

Name of Services/work: _____

Banker's Certificate

We confirm that M/s. _____ are banking with us. They may be considered financially sound for entrusting with any contract for ₹.

2. Other particulars are given below for your perusal and record:

Sr. No.	Particulars	Comments of the Bank
1	Composition of the firm (Whether partnership / proprietorship /Public Ltd.)	…….
2	Names of the proprietor/ partners / Directors of the firm	
3	Credit facility / overdraft facility enjoyed by them	
4	Dealings	
5	The period from which the firm has been banking with your Bank	
6	Any other remarks	

3. This certificate is issued without any Guarantee or responsibility on the bank or any of its officers.

Yours faithfully,

Seal of the Bank

(Signature)
Authorized Signatory
For the Bank

Annexure – VII

PROFORMA OF BANK GUARANTEE FOR EARNEST MONEY DEPOSIT

(On Non-Judicial Stamp Paper of appropriate value)

To,
The Regional Director
Reserve Bank of India
Issue Department
Dehradun - 248013

Dear Sir,

Name of Services/work ……

Ref.: NIT/Advt.No. date

WHEREAS The Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai (hereinafter called the 'RBI') has invited tenders for the captioned services/work (hereinafter called "the said tender") on the terms and conditions mentioned in the said tender documents. It is one of the terms of invitation of tenders that the contractor shall furnish a Bank Guarantee for a sum of ₹ (Rupees …….only) as Earnest Money Deposit (EMD). M/s. (Name of the Contractor/Contractor) _____, (hereinafter called as "the Contractor/ Contractor"), who are our Clients/Constituents intend to submit their tender/ Bid for the said services/work and have requested us to furnish Bank Guarantee to RBI in respect of the said sum of ₹…… (Rupees ……only) in respect of EMD. NOW THIS GUARANTEE WITNESSETH

1. We (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said Contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of ₹……. (Rupees ……..only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Earnest Money Deposit for the due performance of the obligations of the Contractor under the said Conditions, provided, however, that our liability against such sum shall not exceed the sum of ₹……. (Rupees……. only).

2. We also agree to undertake to and confirm that the sum not exceeding ₹…….. (Rupees…….. only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Contractor. This guarantee shall not be revoked by us without prior consent in writing of the RBI. We hereby further agree that:

i. Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractors of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. (Rupees only).

ii. Our liability under these presents shall not exceed the sum of ₹…… (Rupees ……..only).

iii. Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients in tendering for the said services/work or their obligations there under or by dissolution or change in the constitution of our said constituents.

iv. This guarantee shall remain in force upto (six months from the last date of receipt of tender) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.

v. Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

Yours faithfully,

For and on behalf of Bank.

Authorised Official (with seal)

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

Annexure VIII

Format of Article of Agreement /Contract Agreement
(for successful contractor)
(On the ₹500/- stamp paper)

THIS CONTRACT AGREEMENT is made the_____ day of_____, 2026 between the Reserve Bank of India, Dehradun, body corporate constituted under the Reserve bank of India, Act 1934, having its registered office at: Central Office Building, Shahid Bhagat Singh Road, Mumbai – 400 001 (hereafter called "The Bank") represented by ……..which expression shall include its successors and assigns of the one part and _____ _____incorporated under _____and having its registered office at _____ (thereinafter called "the Contractor")) which expression shall include its successors, legal representatives and assigns of the other part.

WHEREAS the Bank desires to engage the Contractor to a Supplying Sufficient Number of adult and able-bodied labourers for handling of note boxes and briquette bags and the Contractor has agreed to such engagement upon and subject to the terms and conditions hereinafter appearing.

AND WHEREAS the Bank had called for tenders from eligible contractors to provide services for providing "……." as has been indicated in the scope of work and other documents attached to the tender.

AND WHEREAS the Contractor and others submitted the tender and the Bank has awarded the contract, to provide ……." as stated in the scope of work attached to the Tender Document, to the Contractor.

AND WHEREAS the Contractor has agreed to execute the assigned work subject to the conditions set forth herein and to the conditions set forth in the Tender Documents (Part I, Part II, annexures and amendments thereof) as modified and finally accepted by both the parties (all of which are collectively hereinafter referred to as "the said Conditions") the works described in terms and conditions and included in the detailed scope of work as stated in the Tender Documents (Part I, Part II, annexures and amended thereof) at the respective rates therein set forth, amounting to the sum as therein arrived at or such other sum as shall become payable there under (hereinafter referred to as "the said Contract Amount").

NOW IT IS HEREBY AGREED AS FOLLOWS:	
1	**Contract Agreement:** The following documents shall constitute the Contract between the Bank and the Contractor, and each shall be read and construed as an integral part of the Contract: a) This Contract Agreement and the Appendices hereto b) Letter of Award. Ref. No c) Minutes of pre-bid meeting d) All emails and letters exchange during the tendering process e) Part I (Techno commercial bid) and Part II (Price bid) Bid submitted by the bidder f) Notice Inviting Tender (NIT), along with any corrigenda/addenda.

2	**Contract Price:** The Bank hereby agrees to pay to the Bidder the Contract Price in consideration of the performance by the Bidder of its obligations hereunder. The Contract Price shall be the aggregate of amount as quoted by the successful bidder or such other sums as may be determined in accordance with the terms and conditions of this tender / Contract.
3	**Earnest Money Deposit**: Contractor has deposited an Earnest Money Deposit (EMD) equal to **₹38,100/-** along with the tender document in the form of NEFT in favour of Reserve Bank of India, Dehradun. **NEFT Details-** Beneficiary Name – Reserve Bank of India Dehradun A/c No. 186003001 IFSC: RBIS0DNPA01 (5th and 10th digit may be read as Zero (0)) No interest will be paid on EMD. The Earnest money paid by the Contractor will be released after submission of Security deposit in the form of Performance Bank Guarantee. Any bids received without EMD shall be treated as non bona fide and shall be rejected from participating in the tender process.
4	**Performance Bank Guarantee (PBG):** The Contractor shall deposit PBG @5 **%**of the contract amount in favour of Reserve Bank of India within 14 days of the award of contract. The PBG shall be valid for a period of three months beyond the date of termination / completion of contract. No interest will be paid on it. The PBG deposited by the Contractor shall be liable to be forfeited or appropriated in the event of unsatisfactory performance of the Contractor and / or loss/ damage if any sustained by the Bank on account of failure or negligence of the workers deployed by him or in the event of breach of the terms and conditions of the agreement. However, the issue of letter of acceptance/ work order by the Bank shall be construed as a binding contract, as though such an agreement has been executed and all the terms and conditions shall apply on this contract. Submission of PBG shall be ensured as stipulated in the tender. In case of delay in submission in unavoidable circumstances, charges for delay in submission of PBG shall be recovered from the bills of the contractor at Bank rate. The Contractor shall also submit Performance Bank Guarantee in case the contract is extended and the PBG shall be valid for a period of three months beyond the date of termination / completion of the renewed contract.
5	**Payment Terms:** Payment shall be made by the Bank to the Contractor as per the provisions of Part I of the tender, on actual basis only. The Contractor shall ensure that wages & allowances paid to his workers are in compliance with Government wage regulations. Proof of paying minimum wages shall be submitted by the Contractor to the Bank. **Any escalation in wages during the contract period shall be governed by the Minimum Wages notification issued by the Central Government, and the differential amount shall not be paid by the Bank as the revision of the rates is governed by the renewal formula as mentioned above at Para 1 of Section V.** The workmen should be paid minimum wages under the Minimum Wages Act, 1948 & rules made thereunder or under any other applicable law. Besides, the workmen should be given Employees Provident Fund as per Employees Provident Funds & Miscellaneous Provisions Act, 1952 and / or dividends as per Payment of Bonus Act, 1965 and ESI under ESI Act, 1948 as applicable. In the absence of ESI, the contractor should undertake the liability under the coverage of Insurance such as Workmen's Compensation Insurance under Employees Compensation Act, 1923. The Workmen Compensation policies shall be valid till the validity of contract with the Bank. If the contractor does not provide these policies, the Bank reserves the right to take the above insurance policies themselves and recover the cost thereof from

	the bill of the contractor. The total premium shall be borne by the contractor. The contractor shall have a valid EPF Account for making EPF Contribution for its workmen. In case of any complaint regarding non-compliance of any statutory payments; the same shall be deducted from the bill without prejudice to the Bank's right to terminate the contract. The Contractor shall abide by all the statutory provisions of the Labour Codes, shall not engage a person below the age of 18 years. Contractor shall be responsible for implementing the requirements of the applicable laws. f) The Contractor shall ensure timely payment of wages/salary within **seven (07) days** of subsequent month to the persons employed for the purpose of this agreement (through cheque or by crediting to the bank account) and a certificate to the effect that the salaries/wages are being paid regularly shall be furnished to the bank every monthPayment shall be made by the Bank to the Bidder as per the provisions of Part I of the tender.
6	**Time of Completion:** The completion period of the project shall be reckoned from the 14th day of issuance of Letter of Award/Work Order or as mentioned in the work order. Time shall be considered the essence of this Contract, and the Contractor hereby agrees to commence the work immediately after the site is handed over to him to complete the entire work as provided in the said conditions, subject nevertheless to the provisions for extension of time.
7	**Appendices**: The Appendices listed in the attached list of Appendices shall form an integral part of this Contract Agreement. Reference in the Contract to any Appendix shall mean the Appendix attached hereto, and the Contract shall be read and construed accordingly.
8	**Jurisdiction**: All disputes arising out of or in any way connected with this Agreement shall be deemed to have arisen at Dehradun and only Courts in Dehradun shall have jurisdiction to determine the same
9	**Language**: The Tender form shall be filled in English or in Hindi. In the event of any discrepancy or ambiguity between the English and Hindi version of the documents, the English version shall prevail in matters of interpretation. All communications, drawings, designs, data, information, codes, specifications, and other documents supporting the bid or otherwise exchanged under the Contract shall be in English or in Hindi.
10	**Non-disclosure:** i. The contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/systems/equipment etc., which may come to the possession or knowledge of the Service Provider and /or the DB Developer during the course of discharging their contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or comply with applicable laws. The contractor shall not publish, permit to be published, or disclose any particulars of the services/works in any trade or technical paper or elsewhere without the previous written consent of the Second Party. Failure to observe the above shall be treated as breach of contract on the part of the contractor, as the case may be, and the Second Party shall be entitled to claim damages and pursue legal remedies. ii. The contractor shall take all appropriate action with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. iii. Without prejudice to the formal Contract Agreement, all confidentiality and non-disclosure obligations binding the Contractor under this tender shall survive the expiration, completion, or termination of this Agreement for any reason whatsoever.
11	**PREVENTION OF SEXUAL HARASSMENT AT WORKPLACE**

	i. The Contractor shall be solely responsible for full compliance with the provisions of "the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013". In case of any complaint of sexual harassment against its own employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor who shall ensure appropriate action under the said Act in respect to the complaint. ii. Any complaint of sexual harassment from any aggrieved employee of the Contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank. iii. The Contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employee of the Contractor, for instance any monetary relief to the Bank's employee, if sexual violence by the employee of the Contractor is proved. The Contractor shall be responsible for educating its employees about prevention of sexual harassment at workplace and related issues.
12	**Termination of Contract by the Bank** If the Contractor being an individual or a firm commits any "act of insolvency", or shall be adjudged an insolvent or being an Incorporated Company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervision of the Court and the Official Assignee or the Liquidator, in such acts of insolvency or winding up, as the case may be, shall be unable, within seven days after notice to him requiring him to do so, to show the reasonable satisfaction of the Bank that he is able to carry out and fulfil the Contract and to give security therefor, if so required by the Bank. Or if the Contractor (whether an individual, firm or Incorporated Company) shall suffer execution or other process of Court attaching property to be issued against the Contractor, Or shall suffer any payment under this Contract to be attached by or on behalf of any of the creditors of the Contractor, Or shall assign or sublet this Contract without the consent in writing of the Bank first had and obtained, Or shall charge or encumber this Contract or any payments due or which may become due to the Contractor hereunder, Or if the Bank determine that the Contractor has abandoned the Contract, or has failed to commence the works, or has without any lawful excuse under those Conditions suspended the progress of the works for 14 days after receiving from the Bank notice to proceed, or has failed to proceed with the works with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon, or has failed to remove materials from the site or to pull down, and replace work for seven days after receiving written notice that the said materials or work were condemned and rejected by the Bank under these Conditions or

	has neglected or failed persistently to observe and perform all or any of the acts, matters or things by the Contract to be observed and performed by the Contractor for seven days after written notice shall have been given to the Contractor requiring the Contractor to observe or perform the same. Then and in any of the said cases, the Bank may, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the Contract and liabilities of the Contractor, the whole of which shall continue in force fully as if the Contract had not been so determined, and as if the works subsequently executed had been executed by or on behalf of the Contractor and further, the Bank by his agents or servants may enter upon and take possession of the works and all plant, tools, scaffoldings, machinery and materials lying upon the Estate or the adjoining lands or roads, and use the same as his own property or may employ the same by means of his own servants and workmen in carrying on and completing the works or by employing any other Contractor or other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act, matter or thing to prevent or hinder such other contractor or other person or persons employed for completing and finishing or using the materials and plant for the works. When the works shall be completed or as soon thereafter as convenient, the Bank shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of fourteen days after receipt thereof by him, the Bank may sell the same by public auction, and give credit to the Contractor for the net amount realised. The Bank shall thereafter ascertain and certify in writing under his hand what (if anything) shall be due or payable to, or by the Bank, for the value of the said plant and materials so taken possession of by the Bank and the expense or loss which the Bank shall have been put to in procuring the works to be completed, and the amount, if any, owing to the Contractor and the amount which shall be so certified shall thereupon be paid by the Bank to the Contractor or by the Contractor to the Bank, as the case may be, and the decision of the Bank shall be final and conclusive between the parties.
13	**Termination of Contract by Contractor** If payment of the amount payable by the Bank under certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Bank or if the Bank shall repudiate the Contract, or if the works be stopped for three months under the order of the Bank or by any injunction or other order of any Court of Law, then and in any of the said cases, the Contractor shall be at liberty to determine the Contract by notice in writing to the Bank and he shall be entitled to recover from the Bank, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose of the Contract. In arriving at the amount of such payment, the net rates contained in the Contractor's original Tender shall be followed, or where the same may not apply, valuation shall be made in accordance with Clause 19 of section IV.
14	**Penalty** As mentioned in Section V of the tender document.

IN WITNESS WHERE OF the Bank and the Contractor/Contractor have caused this Agreement to be duly executed by their duly authorized representatives the day and year first above written.

Signed by for and on behalf of the Bank

[Signature]
[Name & Title]
In the presence of:

1. [Witness 1 Signature & Details]
2. [Witness 2 Signature & Details]

Signed for and on behalf of the Contractor
[Signature]
[Name & Title]
In the presence of:

1. [Witness 1 Signature & Details]
2. [Witness 2 Signature & Details]

Annexure –IX

Proforma Of Bank Guarantee for Performance Security Deposit/ Retention Money

(On Non-Judicial Stamp Paper of appropriate value purchased in the name of the issuing bank)

Place : _____
Date : _____

To,
The Regional Director
Reserve Bank of India
Issue Department
Dehradun - 248013

_____ _____

Dear Sir,

Name of services/work: _____ - Bank Guarantee For PERFORMANCE SECURITY DEPOSIT/ Retention Money

WHEREAS Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai, (hereinafter called “the RBI”) has awarded the Contract for the captioned project (hereinafter called the "Contract") to M/s _____ (Name of the Contractor) (hereinafter called " the said Contractor" which expression shall include its successors and assigns). AND Whereas the Contractor is bound by the said Contract to submit to RBI a Performance Security for a total amount of ₹._____ (Rupees___ _____ only) (Amount in figures and words) for the due fulfilment by the said contractor of the terms and conditions contained in the contract. We, _____ (Name of the Bank), (hereinafter called “the Bank”), at the request of M/s _____, the contractor, do hereby undertake to pay to the RBI an amount not exceeding ₹ _____ as Performance Guarantee for due fulfilment of the terms and conditions of the contract.

NOW THIS GUARANTEE WITNESSETH

1. We (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor has not performed his obligations under the said conditions of the contract or have committed a breach thereof, which conclusion shall be binding on us as well as the said contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of ₹…….. (Rupees ……only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee Amount for the due performance of the obligations of the Contractor under the said Contract, provided, however, that our liability against such sum shall not exceed the sum of ₹…….. (Rupees ……..only).

2. We also agree to undertake to and confirm that the sum not exceeding ₹. (Rupees _____only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the Contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under this guarantee shall be absolute and unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Contractor.

4. This guarantee shall not be revoked by us without prior consent in writing of the RBI. We hereby further agree that –

a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said Contract and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding ₹……. (Rupees ……only).

b) Our liability under these presents shall not exceed the sum of ₹…….. (Rupees ……..only) .

c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.

d) This guarantee shall remain in force upto (60 days beyond the Defect liability period) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.

e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder. In witness whereof I/We of the Bank have signed and sealed this guarantee on the -------- -- day of ---------- (Month) (Year) being herewith duly authorized. For and on behalf of _____ (Name of the Bank) Signature of authorized Bank official Name: Designation Stamp/ Seal of the Bank Signed, sealed and delivered for and on behalf of the Bank by the above named in the presence of: Witness

1 Signature …… Name …… Address …… (NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

Annexure X

Undertaking on Legal Actions / Civil Lawsuits / Litigation / Arbitration by the Contractor

[On the Letter head of the Applicant]

Date:

To,
The Regional Director
Reserve Bank of India
Issue Department
Dehradun - 248013

Ref: Application for _____

Madam,

1 I/We …… (Name of the contractor) declare that no legal action(s) have been / is being taken against us for any cause in any legal jurisdiction.

1. I/We …… (Name of the contractor) declare that the followings legal action(s) have been/ is being taken against us:

…… (detail of the legal action, project under consideration, legal authority involved etc.) …..

……..

However, we affirm that the above legal action does not affect our ability to deliver the requirements of the Bank as per the Application for Empanelment.

(Note: strike out one of the above two declarations which is not applicable)

2. Further, we ……. also declare that no cases of civil lawsuits / litigation / arbitration etc. have been initiated in any in any of our executed projects

2. Further, we ……. also declare that the following civil lawsuits / litigation / arbitration cases were/are initiated in our executed projects:

……. (detail of the project and type of action etc.) .....

……

(Note: strike out one of the above two declarations which is not applicable)

Signature and name of the authorized signatory of the Contractor
with Rubber Stamp

Date:

Place:

Annexure – XI

Letter of Undertaking on Bidder's Letter Head

To,
The Regional Director
Reserve Bank of India
Issue Department
Dehradun - 248013

Name of the bidder_____

Name of the tender_____ Due date: _____

Sir,

1. I/We hereby agree to abide by all terms and conditions laid down in tender document.
2. This is to certify that I/We before signing this bid have read and fully understood all the terms and conditions and instructions etc. contained therein and undertake myself/ourselves abide by the same.
3. I/We abide by the provisions of the Code on Wages, 2019, the Industrial Relations Code 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Services/working Conditions Code, 2020, the Bank's Liability Act, 1938, Child Labour (Prohibition and Regulation) Act, 1986, Sexual Harassment of Women at Services/workplace (Prevention, Prohibition and Redressal) Act, 2013 and Relieving Charges, Uniform and Allowance thereof and any other charges applicable from time to time.
4. I/We will pay the wages to the personnel deployed as per Minimum Wages Act as amended by the Government from time to time and shall be fully responsible for any violation.
5. I/We do hereby undertake that complete the services for Supplying Sufficient Number of adult and able-bodied labourers for handling of note boxes and briquette bags and as any other Points considered by our Agency.

(Signature of the Bidder)
Name and Address of the Bidder.
Telephone No.

Annexure XII

Proforma for Undertaking / Declaration / Certificate by the Bidder regarding country sharing land border with India

(To be submitted by bidders on their letter head duly sealed and signed by the authorized signatory)

To, Date:

The Regional Director
Reserve Bank of India
Issue Department
Dehradun – 248013

Ref: Application for _____

Madam,

I / We ……. (Name and address, including Country of location of bidder) have read and understood the contents of the Office Memorandum (OM) F. No. 6/18/2019-PPD dated July 23, 2020 and its subsequent orders / revision issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India regarding the restrictions on procurement from a bidder of a country which shares a land border with India.

2 I / We certify that …… (Name of the bidder)

2.1 is not from a country sharing land border with India, or

2.2 is from a country sharing land border with India and has been registered with the Competent Authority, the certificate of which is enclosed, or

2.3 is from a country sharing land border with India where Government of India has extended lines of credit, or

2.4 is from a country sharing land border with India where Government of India is engaged in development projects.

(Strikeout whichever of the above is not applicable).

3 I /We further certify that ……. (Name of bidder) fulfils all requirements in this regard and is eligible to be considered under the provision of the above referred Office Memorandum and its subsequent orders / revision. I/We also undertake that even in case of contracts where we are permitted by the Bank/RBI to sub- contract I/we ……..……(Name of bidder) will not sub-contract any services/work to a bidder from country(ies) sharing land border with India, unless such bidder fulfils all the requirements contained in the above referred office memorandum / order.

4. I/We know and understand that, if this Undertaking / Declaration / Certificate submitted by us is found to be false, the Bank shall be free to reject / terminate our tender / Services/work Order and that the Bank shall also be free to initiate any legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee / Security Deposit and / or debarring us from participating in tenders invited by the Bank in future.

Signature and name of the authorized signatory of the Bidder with Rubber Stamp

Date:

Place:

Annexure XIII

Undertaking to be included in tender regarding declaration of debarment by public institution(s):

(To be submitted by the tenderer on their letterhead)

Name of Work:……

1. I/We ……. (Name of the bidder) declares that
    a) I/we or any of our allied firm* is/ are not debarred / suspended / blacklisted by any public institution / entity in India or any other country as on …….(last date of submission of bid).
    b) I/ We or any of our allied firm* have not made any transgression in respect of the code of integrity (as mentioned in the tender) with any public institution / entity in India or any other country in last three years as on ……...(last date of submission of bid).
    c) I/we or any of our allied firm* is/ are not debarred by any procuring entity for violation of Public Procurement (Make in India) Order, 2017as on last date of submission of the bid.)
    d) we will inform the Bank in writing, in case, I/we or any of our allied firm* is/are debarred / suspended / blacklisted by any public institution / entity in India or any other country on or before award of work for the captioned work.
2. I/We ……..(Name of the bidder) declares that I/we or our allied firm* ……(Name of the allied firm(s)) is/ are debarred / suspended / blacklisted by ……..……..(Name and address of public institution in India or any other country) and the same effective upto …….(date). A copy of such letter is attached for your information and record.

(seal and signature of the bidder)
Date
Place
(Note: strike out one of the above two declarations which is not applicable)

*Allied firm: A firm would be termed as “allied firm” if the management is common, or substantial or majority shares are owned by the banned/ suspended firm and by virtue of this it has a controlling voice. Further all successor firms will also be considered as allied firms.

Annexure XIV

INTEGRITY PACT

1. General

This pre-bid and post -contract Agreement (hereinafter called the "Integrity Pact") is made on _____day of the month of _____ 2026 between, on one hand, the Premises Department, Reserve Bank of India, Central Office acting through Chief General Manager- in-Charge, Reserve Bank of India, Premises Department, Central Office, Mumbai (hereinafter called the "PRINCIPAL", which expression shall mean and include, unless the context otherwise requires, his successors in office and assigns) of the First Part and M/s _____ represented by Mr / Ms_____, ……(Add designation of the APPLICANT) (hereinafter called the "APPLICANT" which expression shall mean and include, unless the context otherwise requires, his successors and permitted assigns) of the Second Part.

WHEREAS the PRINCIPAL proposes to receive comprehensive solution for the **Name of the services/work** and the APPLICANT is willing to offer/has offered the services and

WHEREAS the APPLICANT is a …… (please indicate category e.g. private company/ public company/ Government undertaking/ partnership, etc.) constituted in accordance with the relevant law in the matter and the PRINCIPAL is a statutory body performing its functions under the Reserve Bank of India Act, 1934 and other relevant legislations.

NOW, THEREFORE,

To avoid all forms of corruption by following a system that is fair, transparent and free from any influence/prejudiced dealings prior to, during and subsequent to the currency of the contract to be entered into with a view to:

Enabling the PRINCIPAL to receive the desired services at a competitive price in conformity with the defined specifications by avoiding the high cost and the distortionary impact of corruption on public procurement, and

Enabling APPLICANT to abstain from bribing or indulging in any corrupt practice in order to secure the contract by providing assurance to them that their competitors will also abstain from bribing and other corrupt practices and the PRINCIPAL will commit to prevent corruption, in any form, by its officials by following transparent procedures. The parties hereto hereby agree to enter into this Integrity Pact and agree as follows:

2. Commitments of the PRINCIPAL

2.1.1

The PRINCIPAL undertakes that no official of the PRINCIPAL, connected directly or indirectly with the contract, will demand, take a promise for or accept, directly or through intermediaries, any bribe, consideration, gift, reward, favour or any material or immaterial benefit or any other advantage from the APPLICANT, either for themselves or for any person, organisation or third party

related to the contract in exchange for an advantage in the bidding process, bid evaluation, contracting or implementation process related to the contract.

3.1.2 The PRINCIPAL will, during the pre-contract stage, treat all APPLICANTs alike, and will provide to all APPLICANTs the same information and will not provide any such information to any particular APPLICANT which could afford an advantage to that particular APPLICANT in comparison to other APPLICANTs.

3.1.3 All the officials of the PRINCIPAL will report to the appropriate authority any attempted or completed breaches of the above commitments as well as any substantial suspicion of such a breach.

2.2 In case any such preceding misconduct on the part of such official(s) is reported by the APPLICANT to the PRINCIPAL with full and verifiable facts and the same is prima facie found to be correct by the PRINCIPAL necessary disciplinary proceedings, or any other action as deemed fit, including criminal proceedings may be initiated by the PRINCIPAL and such a person shall be debarred from further dealings related to the contract process. In such a case while an enquiry is being conducted by the PRINCIPAL the proceedings under the contract would not be stalled.

3. Commitments of APPLICANT

3.1 The APPLICANT commits itself to take all measures necessary to prevent corrupt practices, unfair means and illegal activities during any stage of its bid or during any pre-contract or post-contract stage in order to secure the contract or in furtherance to secure it and in particular commit itself to the following:

3.1.1 The APPLICANT will not offer, directly or through intermediaries, any bribe, gift, consideration, reward, favour, any material or immaterial benefit or other advantage, commission, fees, brokerage or inducement to any official of the PRINCIPAL , connected directly or indirectly with the bidding process, or to any person, organisation or third party related to the contract in exchange for any advantage in the bidding, evaluation, contracting and implementation of the contract.

3.1.2 The APPLICANT further undertakes and declares/represents that it has not given, offered or promised to give, directly or indirectly any bribe, gift, consideration, reward, favour, any material or immaterial benefit or other advantage, commission, fees, brokerage or inducement to any official of the PRINCIPAL or otherwise in procuring the Contract or forbearing to do or having done any act in relation to the obtaining or execution of the contract or any other contract with the PRINCIPAL for showing or forbearing to show favour or disfavour to any person in relation to the contract or any other contract with the PRINCIPAL

3.1.3 APPLICANT shall disclose in writing the name and address of representatives and Indian APPLICANTs shall disclose their foreign principals or associates.

3.1.4 APPLICANT shall disclose in writing the payments to be made by them to any intermediary, in connection with this bid/contract.

3.1.5 The APPLICANT, either while presenting the bid or during pre-contract negotiations or before signing the contract, shall disclose in writing payments, if any, he has made / is committed to or intends to make to officials of the PRINCIPAL or their family members or any other intermediaries in connection with the contract or otherwise and the details of services agreed upon for such payments.

3.1.6 The APPLICANT will not collude with other parties interested in the contract to impair the transparency, fairness and progress of the bidding process, bid evaluation, contracting and implementation of the contract.

3.1.7 The APPLICANT will not accept any advantage in exchange for any corrupt practice, unfair means and illegal activities.

3.1.8 The APPLICANT shall not use improperly, for purposes of competition or personal gain, or pass on to others, any information provided by the PRINCIPAL as part of the business relationship, regarding plans, technical proposals and business details, including information contained in any electronic data carrier, without written consent of the PRINCIPAL. The APPLICANT also undertakes to exercise due and adequate care lest any such information is divulged.

3.1.9 The APPLICANT commits to refrain from giving any complaint directly or through any other manner without supporting it with full and verifiable facts.

3.1.10 The APPLICANT shall not instigate or cause to instigate any third person to commit any of the actions mentioned above.

3.1.11 If the APPLICANT or any employee of the APPLICANT or any person acting on behalf of the APPLICANT, either directly or indirectly, is a relative of any of the officers of the PRINCIPAL, or alternatively, if any relative of an officer of the PRINCIPAL has financial interest/stake in the APPLICANT's firm, the same shall be disclosed in writing by the APPLICANT at the time of filing of tender.

The term 'relative' for this purpose would be as defined in Section 2(77) of the Companies Act, 2013 of India.

3.1.12 The APPLICANT shall not lend to or borrow any money from or enter into any monetary dealings or transactions, directly or indirectly, with any employee of the PRINCIPAL

4. Previous Transgression

4.1 The APPLICANT declares that no previous transgression occurred in the last three years immediately before signing of this Integrity Pact, with any other company/entity in any country in respect of any corrupt practices envisaged hereunder or with any

Public Sector Enterprise in India or any Government Department in India that could justify APPLICANT's exclusion from the tender process.

4.2 The APPLICANT agrees that if it makes incorrect statement on this subject, APPLICANT can be disqualified from the procurement process or the contract, if already awarded, can be terminated for such reason.

5. Earnest Money (Security Deposit)

5.1 While submitting the Bid in the main tender, the APPLICANT shall deposit an amount as may be specified by the PRINCIPAL in the main tender (as Earnest Money/Security Deposit) with the PRINCIPAL through instruments, the detail of which along with the amount will be notified by the PRINCIPAL in the main tender.

5.2 In case of the successful APPLICANT, a clause would also be incorporated in the Article pertaining to Performance Bond (Performance Bank Guarantee and / or Security Deposit) in the Purchase Contract that the provisions of Sanctions for Violation shall be applicable for forfeiture of Performance Bond in case of a decision by

the PRINCIPAL to forfeit the same without assigning any reason for imposing sanction for violation of this Pact.

6. Sanctions for Violations

6.1 Any breach of the aforesaid provisions by the APPLICANT or any one employed by it or acting on its behalf (whether with or without the knowledge of the APPLICANT) shall entitle the PRINCIPAL to take all or any one of the following actions, wherever required:

6.1.1 To immediately call off the precontract negotiations / proceedings with applicant without assigning any reason or giving any compensation to the APPLICANT. However, the proceedings with the other APPLICANT(s) would continue.

6.1.2 The Earnest Money Deposit (in pre-contract stage) and/or Security Deposit/Performance Bond (after the contract is signed) shall stand forfeited either fully or partially, as decided by the PRINCIPAL and the PRINCIPAL shall not be required to assign any reason therefore.

6.1.3 To immediately cancel the contract, if already signed, without giving any compensation to the APPLICANT.

6.1.4 To recover all sums already paid by the PRINCIPAL, and in case of an Indian APPLICANT with interest thereon at 2% higher than the prevailing six months Marginal Cost of funds-based Lending Rate (MCLR) of State Bank of India, while in case of APPLICANT from a country other than India with interest thereon at 2% higher than the six months LIBOR. If any outstanding payment is due to the APPLICANT from the PRINCIPAL in connection with any other contract for any other stores, such outstanding payment could also be utilised to recover the aforesaid sum and interest.

6.1.5 To encash the advance bank guarantee and performance bond/warranty bond, if furnished by the APPLICANT, in order to recover the payments, already made by the PRINCIPAL, along with interest.

6.1.6 To cancel all or any other Contracts with the APPLICANT. The APPLICANT shall be liable to pay compensation for any loss or damage to the PRINCIPAL resulting from such cancellation/rescission and the PRINCIPAL shall be entitled to deduct the amount so payable from the money(s) due to the APPLICANT.

6.1.7 To debar the APPLICANT from participating in future bidding processes of the PRINCIPAL for a minimum period of five years, which may be further extended at the discretion of the PRINCIPAL.

6.1.8 To recover all sums paid in violation of this Pact by APPLICANT(s) to any middleman or agent or broker or any other intermediary with a view to securing the contract. In cases where irrevocable Letters of Credit have been received in respect of any contract signed by the PRINCIPAL with the APPLICANT, the same shall not be opened.

6.1.9 Forfeiture of Performance Bond in case of a decision by the PRINCIPAL to forfeit the same without assigning any reason for imposing sanction for violation of this Pact.

6.2 The PRINCIPAL will be entitled to take all or any of the actions mentioned at para

6.1.1 to **6.1.9** of this Pact also on the commission by the APPLICANT or any one employed by it or acting on its behalf (whether with or without the knowledge of the APPLICANT), of an offence as defined in Chapter IX of the Indian Penal code, 1860 or Prevention of Corruption Act, 1988 or any other statute enacted for prevention of corruption.

6.3 The decision of the PRINCIPAL to the effect that a breach of the provisions of this Pact has been committed by the APPLICANT shall be final and conclusive on the APPLICANT. However, the APPLICANT can approach the Independent Monitor(s) appointed for the purposes of this Pact.

7. Fall Clause:

The APPLICANT undertakes that it has not supplied/is not supplying similar product/systems or subsystems at a price lower than that offered in the present bid in respect of any other Ministry/Department of the Government of India or PSU or any other unit owned by Government of India / the PRINCIPAL and if it is found at any stage that similar product/systems or sub systems was supplied by the APPLICANT to any Ministry/Department of the Government of India or a PSU or any other unit owned by Government of India / the PRINCIPAL at a lower price, then that very price, with due allowance for elapsed time, will be applicable to the present case and the difference in the cost would be refunded by the APPLICANT to the PRINCIPAL, if the contract has already been concluded.

8. Independent Monitors

8.1 The PRINCIPAL has appointed 1. Shri Nageshwar Rao Koripalli, IRS (Retd.), with effect from April 01, 2024, for a period of three years 2. Shri Pramod Shripad Phalnikar, IPS (Retd.), with effect from April 01, 2024, for a period of three years) as the independent monitors (hereinafter referred to as Monitor) for this Pact.

8.2 The task of the Monitor shall be to review independently and objectively, whether and to what extent the parties comply with the obligations under this Pact.

8.3 The Monitor shall not be subject to instructions by the representatives of the parties and perform their functions neutrally and independently.

8.4 Both the parties accept that the Monitor have the right to access all the documents relating to the project/procurement, including minutes of meetings.

8.5 As soon as the Monitor notices, or has reason to believe, a violation of this Pact, he will so inform the Authority designated by the PRINCIPAL.

8.6 The APPLICANT(s) accepts that the Monitor has the right to access without restriction to all project documentation of the PRINCIPAL including that provided by the APPLICANT. The APPLICANT will also grant the Monitor, upon his request and demonstration of a valid interest, unrestricted and unconditional access to his project documentation. The same is applicable to sub-consultants. The Monitor shall be under contractual obligation to treat the information and documents of the APPLICANT/Subbidder(s) with confidentiality.

8.7 The PRINCIPAL will provide to the Monitor sufficient information about all meetings among the parties related to the project provided such meetings could have an impact on the contractual relations between the parties. The parties will offer to the Monitor the option to participate in such meetings.

8.8 The Monitor will submit a written report to the designated Authority of PRINCIPAL within 8 to 10 weeks from the date of reference or intimation to him by the PRINCIPAL / APPLICANT and, should the occasion arise, submit proposals for correcting problematic situations.

9. Facilitation of Investigation

9.1 In case of any allegation of violation of any provisions of this Pact or payment of commission, the PRINCIPAL or its authorized agencies shall be entitled to examine all the documents including the Books of Accounts of the APPLICANT and the APPLICANT shall provide necessary information and documents in English and shall extend all possible help for the purpose of such examination.

9.2 In the event of any dispute between the PRINCIPAL and APPLICANT where Integrity Pact is applicable, in case, both the parties are agreeable, they may try to settle dispute through mediation before the panel of IEMs in a time bound manner. In case, dispute remains unresolved even after mediation by the panel of IEMs, the PRINCIPAL may take further action as per terms and conditions of the contract.

9.3
Person signing the Integrity Pact shall not approach the Courts while representing the matter to IEMs and he/ she will await their decision in the matter

10. Law and Place of Jurisdiction:

This Pact is subject to Indian Law. The place of performance and jurisdiction is the seat of the PRINCIPAL, i.e., Mumbai, India.

11. Other Legal Actions:

The actions stipulated in this Integrity Pact are without prejudice to any other legal action that may follow in accordance with the provisions of the extant law in force relating to any civil or criminal proceedings.

12. Validity

12.1 The validity of this Integrity Pact shall be from the date of its signing and extend upto 5 years or the complete execution of the contract to the satisfaction of both the PRINCIPAL and the APPLICANT, including defect liability period , whichever is later. In case a APPLICANT is unsuccessful in empanelment process, this Integrity Pact shall expire after six months from the date of its execution.

12.2 Should one or several provisions of this Pact turn out to be invalid; the remainder of this Pact shall remain valid. In this case, the parties will strive to come to an agreement to their original intentions.

13. The parties hereby sign this Integrity Pact at _____ on

PRINCIPAL	APPLICANT
Name of the Officer	Name of the Authorised Signatory
Designation	Designation
Reserve Bank of India Department	Name of the Applicant Premises

Witness

1.

2

Witness

1.

2.



भारतीय रिजर्व बैंक

निर्गम विभाग

देहरादून

ई-टेंडर/बोली के लिए

भारतीय रिज़र्व बैंक, देहरादून में नोट बक्सों एवं ब्रिकेट की बोरियों के उठान-ढुलाई एवं भार-परिवहन हेतु पर्याप्त संख्या में वयस्क एवं सबल-काय श्रमिकों की आपूर्ति

भाग – II

(मूल्य बोली)

Price Bid / Bill of Quantity– To be filled in CPP Portal only

Particulars	Total Cost (in ₹)
Rate for supplying sufficient number of adult and able-bodied labourers/mazdoors, which should not be less than 04 + 01 Supervisor per day, as specified in requisition for: (a) Loading, unloading, weighing, carting, stacking, spreading etc., of Briquettes packed in bags and also for miscellaneous incidental items of work in the premises of RBI, Dehradun, or at any premises identified by the Bank. Each Bag weighs at around 50-60 Kg. (b) Loading, unloading, weighing, carting, stacking, spreading etc., of full notes boxes (Wooden / Metal) and also for miscellaneous incidental items of work in the premises of RBI, Dehradun, or at any premises identified by the Bank. Each Wooden Box weighs at around 80-100 KG & each Metal Box weighs at around 90-120 Kg.	

Terms & Conditions: -

(i) The stacking of boxes can be up to maximum height of 7-8 feet.

(ii) The rates should be all inclusive of costs incidental to providing the services as mentioned above, excluding of GST but inclusive of all type of charges, overheads etc.,

(iii) The Bank may increase / decrease the number of manpower required for the work as per its requirement. In such cases of increase / decrease, the payment shall be made proportionately on the basis of the rates quoted by the bidder in this tender as per below mentioned formula:

Amount for providing Additional Manpower (1 no.) = Cost of (1 no.) additional manpower per day x No. of additional manpower provided on that day.

Where,

Cost of (1 no.) additional manpower per day = Contract Value / (No. of manpower prescribed in the tender (05) x No. of working days prescribed in the tender (312) in a year).

Signature of the Contractor & Seal

Date:

Place: